

BEFORE THE HON'BLE NATIONAL TRIBUNAL, SOUTHERN ZONE AT
CHENNAI

O A.No.07 of 2022(SZ)

Meenava Thanthai K.R.Selvaraj kumar

Meenavar Nala sangam

Royapuram, Chennai-600 013

--- Applicant

-Vs-

Tamil Nadu State Environment Impact Assessment Authority

Through the Chairman

Saidapet, Chennai-600 015

and 3 others

--- Respondents

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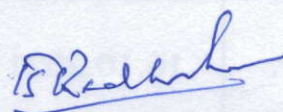
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Dated at Chennai on this 30th day of July 2022



COUNSEL FOR 4 TH RESPONDENT



Government of Tamil Nadu
Department of Revenue
Land Title Details: e. Section 10 (1)

District: Tiruvallur

Circle: Pundamalli

Revenue Village: Noombal

Patta No: 283

Owners' name

1. Managing Director

... Ranga Structural Company



Survey Number	Subdivision	புன்செய்		நன்செய்		Others		Notes
		Area	Solution	Area	Solution	Area	Solution	
		Heck - Air	Rs	Heck - Air	Rs	Heck - Air	Rs	
63	2	0 - 11.00	0.75	-	-	-	-	----- 10-01-2003
		0 - 11.00	0.75					

Note 2:

1. The above information / certificate copy details are obtained from the e-Register. Please confirm these by entering the reference number **01/05/072/00283/30283** on the website **<https://eservices.tn.gov.in>**.
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Government of Tamil Nadu

Department of Revenue

Land Title Details: e. Section 10 (1)

District: Tiruvallur

Circle: Pundamalli

Revenue Village: Noombal

Patta No: 284

Owners' name

1. Managing Director

... Ranga Structural Company



Survey Number	Subdivision	புன்செய்		நன்செய்		Others		Notes
		Area	Solution	Area	Solution	Area	Solution	
		Heck - Air	Rs	Heck - Air	Rs	Heck - Air	Rs	
35	1A	8 - 74.50	59.47	-	-	-	-	1240 / 7- -1240 / 1416 - 20- 02-2008
35	1B	0 - 3.50	0.10	-	-	-	-	----- 11-08- 2015
35	2	0 - 30.00	4.65	-	-	-	-	----- 10-01- 2003
35	3	2 - 9.00	32.30	-	-	-	-	----- 10-01- 2003
64	1A	0 - 49.00	3.10	-	-	-	-	----- 10-01- 2003
		11 - 66.00	99.62					

Note 2:



1. The above information / certificate copy details are obtained from the e-Register. Please confirm these by entering the reference number **01/05/072/00284/30294** on the website **<https://eservices.tn.gov.in>** .
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Government of Tamil Nadu

Department of Revenue

Land Title Details: e. Section 10 (1)

District: Tiruvallur

Circle: Pundamalli

Revenue Village: Noombal

Patta No: 3273

Owners' name

1. Managing Director

... Ranga Structural Company



Survey Number	Subdivision	புன்செய்		நன்செய்		Others		Notes
		Area	Solution	Area	Solution	Area	Solution	
		Heck - Air	Rs	Heck - Air	Rs	Heck - Air	Rs	
64	1B2	0 - 25.50	1.70	-	-	-	-	4664 / 09-3557 / 1418 - 23-06-2009
		0 - 25.50	1.70					

Note 2:



1. The above information / certificate copy details are obtained from the e-Register. Please confirm these by entering the reference number **01/05/072/03273/40285** on the website **<https://eservices.tn.gov.in>**.
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அனுப்புநர்

திரு.டி.ஆர்.நாகராஜன்,
உதவி இயக்குநர்,
நில அளவைப் பதிவேடுகள் துறை,
திருவள்ளூர்

பெறுநர்

உறுப்பினர் செயலர்,
சென்னை பெருநகர் வளர்ச்சி குழுமம்,
எண்.1 காந்தி இர்வின் சாலை,
சென்னை 8.

ந.க.எண்.இ4/193/07 நாள் 24.1.07

அப்பா,

பொருள்

சென்னை பெருநகர் வளர்ச்சிக்குழுமம் - திட்ட அனுமதி -
அம்பத்துார் வட்டம் - நூம்பல் கிராமம் நில அளவை
எண்.35/1,2,3, 63/2 மற்றும் 64/1A - உத்தேசிக்கப்பட்டுள்ள
கட்டுமானம் குறித்து தேவையான விவரங்கள் கேட்டது -
தொடர்பாக.

பார்வை

தங்கள் அலுவலக கடித எண்.சி4/3954/06 நாள் 4.1.07

0

பார்வையில் கண்டுள்ள தங்களது கடிதத்தின்படி புலத்தணிக்கை
மேற்கொண்டு ஆவணங்களுடன் விரிவான அறிக்கை சமர்ப்பிக்க பொன்னேரி கோட்ட
பராமரிப்பு நில அளவை ஆய்வாளருக்கு உத்திரவிடப்பட்டு, மேற்படி கோட்ட ஆய்வாளரும்
புலத்தணிக்கை மேற்கொண்டு அறிக்கை பெறப்பட்டது.

அதன்படி, அம்பத்துார் வட்டம் கிராம எண்.67 நூம்பல் கிராமம் பழைய
நில அளவை எண்கள் 18,19,20 மற்றும் 21 ஆகிய எண்களுக்கு கீழ்க்கண்டவாறு புதிய புல
எண்கள் ஒப்புமை தொடர்பு பட்டியல் (Correlation Statement) பின்வருமாறு.

தற்சமயம் உள்ள புதிய புல எண். மற்றும் உட்பிரிவு எண். விவரம்	தொடர்புடைய பழைய புல எண். மற்றும் உட்பிரிவு எண். விவரம்
35/1	
35/2	21/2, 21/3A, 21/3B
35/3	21/4, 21/5, 21/6
63/2	19/11, 19/12, 20/1, 20/2, 20/3, 20/4, 20/5, 20/6, 20/7, 20/8, 20/9, 20/10, 20/11, 20/12
64/1A	18/3
64/1B	18/4
	19/1

5

மேலும் பட்டா எண்.283, 284 ஆகிய பட்டாக்களில் குறிப்பிட்டுள்ள இடமும் பத்திரத்தில் குறிப்பிடப்பட்டுள்ள இடமும் மனுதாரர் அனுபவத்தின்படி ஒன்றுதான் எனவும், நிலஅளவை எண். 35/1 ல் வட மேற்கு பக்கத்தில் பள்ளமான பகுதியில் நீர்தேங்கி குட்டையாக காட்சி அளிக்கிறது என்றும் இந்த பள்ளமான பகுதி மனுதாரருக்கு சேர்ந்த பட்டா இடம் ஆகும் எனவும் பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

தங்கள் உண்மையுள்ள

J. An. Narayanan
24/11/07
உதவி இயக்குநர்,
நிலஅளவை பதிவேடுகள் துறை,
திருவள்ளூர்.

நகல்

திருமதி. லலிதா லட்சுமி,
திருமதி. கண்ணம்மாள் கல்வி கட்டளை,
ஏண். 22 ஜி.என்.செட்டி தெரு,
தியாகராயநகர்,
சென்னை 600 017.

24/11/07

24/11/07

Deputy Tahsildar (ULT)
Ambathur

Attested by /
HEAD QUARTERS DEPUTY TAHSILDAR
AMBATTUR

29/11/07

Translated Copy

From

Mr. TR Nagarajan,
Assistant Director,
Survey & Land Records Department,
Tiruvallur

To

Member Secretary,
Chennai Metropolitan Development Authority,
No.1, Gandhi Irwin Road,
Chennai – 600 008

Na.Ka No. E4/193/07 dated 24.01.2007

Sir,

Subject: Chennai Metropolitan Development Authority - Planning
Permission – Ambattur Taluk, Noombal Village, Survey Nos.
35/1, 2, 3 63/2 and 64/1A – The details required for Proposed
Construction – regarding.

Ref: Your office Letter No. C4 / 3954 / 06 dt. 04.01.07

Based on your letter cited after inspection made the Divisional Maintenance Surveyor, Ponneri was requested to file his detailed report and accordingly the said Divisional Surveyor filed his report.

Accordingly, Ambattur Taluk Village No. 67 Noombal Village for Old Land Survey Nos. 18,19,20 and 21 the following Correlation Statement is as follows:

Present Survey Number and its Sub divisions	Related Old Survey Number and its Sub divisions
35/1	21/2, 21/3A, 21/3B
35/2	21/4, 21/5, 21/6
35/3	19/11, 19/12, 20/1, 20/2, 20/3, 20/4, 20/5, 20/6, 20/7, 20/8, 20/9, 20/10, 20/11, 20/12
63/2	18/3
64/1A	18/4
64/1B	19/1

Further, it is submitted that the land mentioned in Patta Nos. 283 and 284 and the place mentioned in the Sale Deed and as per the enjoyment of the petitioner are the same and the land survey number 35/1 North West corner area there is a small water stagnation area and that area of land belongs to petitioner's patta land only.

Yours Truly,
Sd.....

Asst Director

Survey & Land Records Department

To,
Tmt Lalithalakshmi
Tmt Kannammal Educational Trust,
Tiruvallurq
No. 22, G.N. Chetty Road,
T. Nagar,
Chennai – 600 017

Copy to
The Depty Tahsildar (ULT)
Ambattur

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with
Acknowledgement Due
(This document contains 9 Pages)

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 4324

DATED : 14/02/2008

Proceedings No. : TNPCB/BNHM/JT016/08/W

DATED : 14/02/2008

Consent for Establishment under Section 25 of the WATER (Prevention and control of Pollution) Act, 1974, as amended in 1988.

Sub : TNPC Board - Consent for establishment
MESSRS A.C.S.MEDICAL COLLEGE & HOSPITAL (BR. M.G.R. UNIVERSITY),
35/1,2,3, 64/1A, 63/2,
NOOMBAL,
AMBATTUR,
THIRUVALLUR DISTRICT

for the establishment or take steps to establish the research facility under Section 25 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988).

Ref : 1.YOUR APPLICATION NO.6742 DT.26.11.2007
2.TSC ITEM NO.25-7 DT.1.2.2008

Board Resolution No :

DATED : / /

Consent to establish or take steps to establish is hereby granted under Section 25 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

THE TRUSTEE,
M/S.A.C.S.MEDICAL COLLEGE HOSPITAL,
(hereinafter referred to as 'The Applicant') authorising him/her/then to establish or take steps to establish the facility in the site mentioned below:

35/1,2,3, 64/1A, 63/2,
NOOMBAL,
AMBATTUR,
THIRUVALLUR DISTRICT

This Consent to establish is valid for TWO years, or till the facility obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 whichever is earlier.

R. Srinivasan
14/2/08
For MEMBER SECRETARY

TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

8

ON CONTROL BOARD

- 2 -

To

THE TRUSTEE,
M/S.A.C.S.MEDICAL COLLEGE HOSPITAL,
NEW NO.22, G.N.CHETTY ROAD,
T.NAGAR,
CHENNAI-17

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
THIRUVALLUR

For information and necessary action,

Copy to : The Commissioner / Executive Officer,

THIRUVERKADU MUNICIPALITY, THIRUVALLUR DISTRICT

Spare :

SPECIAL CONDITIONS

1. Details of the products manufactured

SL.NO.	DESCRIPTION	QUANTITY/MONTH
(1)	(2)	(3)

HOSPITAL TO TREAT PATIENTS	350 BEDS
INPATIENTS	250 NOS/DAYS
OUTPATIENTS & INSTITUTIONS	600 NOS/DAYS

Production - This consent to establish is valid for the activity as *facility and rate of* mentioned above. Any change in rate of and the quantity or quality of the products has to be brought to the notice of the board.

2. The research facility shall install Effluent Treatment Plant as proposed, to ensure that the effluent to be discharged shall satisfy the standards prescribed by the Board for disposal of effluents into inland surface waters/public sewers/marine coastal areas/on land for irrigation, as indicated in the Annexure-I.

3. The research facility shall install sewage treatment systems for the treatment of waste water arising out of the sanitary facility and waste water generated from canteen as proposed in the Annexure-I.

4. The research facility shall construct effluent drains/cable drains/storm water drains separately and provide different colour, sign boards along with alignment of various drains as indicated in the site plan, furnished by the industry.

5. Each vessel/reactor should have its own catch pit for the collection of spills and each pump in the process section must be mounted on its own catch pit with the suction line of the pump connected to pit to empty it periodically/regularly/continuously.

POLLUTION CONTROL BOARD

5. It has to be ensured by the facility that the floors with the expanded metal, slotted angle stool sinks, steel grates shall be built to the maximum possible to avoid floor washings.

7. If the plant layout demands that the vessels should be installed in upper floor, it shall provide suitable system to minimise spill/leakages and also to collect and drain the spillages into effluent drain leading to the Effluent Treatment Plant by providing suitable gradient to the properly lined bottom floor.

6. The facility shall construct tank or lagoon of adequate capacity with compatible impervious material for the storage of hazardous/solid wastes.

7. The facility shall ensure that the corrosion prone areas and construction material liable to atmospheric and process induced corrosion shall be given special attention for immediate replacement with least preventive maintenance.

8. The unit has to provide facilities separately outside the main production plant for carrying out detoxification operations if any.

9. In order to collect spills from a particular vessel before the spilled materials get a chance for contamination with spills from another vessel, the two vessels must be installed at sufficient distance to ensure that intercontamination cannot take place.

10. Flange joints in the pipelines should be avoided wherever possible.

13. The unit shall establish laboratory with adequate analytical equipments for analysing the trade effluent/sewage as well as samples of water collected from the wells nearby if any.

11. The facility shall construct compound wall around the boundary of the unit, to a height of 1.5 metres from ground level.

12. The facility shall appoint an Environmental Engineer with experience of minimum three years in maintenance of waste water treatment plants, before commissioning, along with supporting staff, chemist, technician and operators.

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waste water arising
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ains separately and
n the site

d each
he pump

11

C. For Fugitive Emissions :

SL.NO.	SOURCE	DETAILS OF CONTROL
--------	--------	--------------------

6. The facility shall provide on line / automatic continuous stack monitoring unit for the stacks mentioned below :

SL.NO.	SOURCE	STACK	PARAMETERS
--------	--------	-------	------------

12

DN CONTROL BOARD

7. The Unit shall provide sensors connected with the Alarm System for the following locations in the plant.

Sl. No.	Location of the Sensor	No. of Sensor	Parameters
---------	------------------------	---------------	------------

8. The facility shall provide port holes and sampling facilities for the following stacks as per the Central Pollution Control Board guidelines.

Sl. No.	SOURCE	STACK
---------	--------	-------

TAMIL NADU POLLU

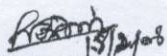
9. The unit shall provide sufficient acoustic measures for the following equipment.

SL.NO.	SOURCE	TYPE OF MEASURES

10. The unit shall install separate energy meter for the operation of the following Air Pollution Control equipments.

SL.NO.	SOURCE	AIR POLLUTION CONTROL MEASURES

(Continued in Annexure-I)


 For MEMBER SECRETARY
 TAMIL NADU POLLUTION CONTROL BOARD
 CHENNAI.

102
 15/2

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate.
2. The applicant shall make a request for grant of consent to operate atleast sixty days, before the commissioning of trial production.
3. The unit shall carryout Ambient Air Quality Survey atleast for _____ stations for _____ seasons for the collection of baseline data, on the existing Ambient Air Quality level within the plant / outside the plant.
4. The applicant shall provide a meteorological station to collect the data on wind velocity, direction, temperature, rainfall etc.
5. The applicant shall prepare and submit a detailed Risk Assessment Report alongwith on site and of-site Emergency preparedness plan for within the premises of the plant as required under the Rules 13 and 14 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1939 as amended.
6. The unit shall install _____ KVA Capacity generator exclusively for the operation of Air Pollution Control measures in case of power failure.
7. The unit shall also establish laboratory for analysis of gaseous / particulate emissions.
3. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The facility has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings / other living creatures/plants and properties while handling and storage of hazardous substances.
5. Consent to operate will not be issued unless the facility complied with the conditions of consent to establish, otherwise the order of consent to establish already issued will be revoked with immediate effect.

[Signature]
18/2/08
For MEMBER SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

[Signature]
18/2

1. All the provisions of the Biomedical Waste (Management & Handling) Rules, 1998 as amended from time to time must be complied with.
2. The hospital shall provide ETP system for the treatment of sewage and trade effluent as proposed so as to bring the quality of treated effluent to satisfy the standards prescribed by the Board.
3. The hospital shall ensure that the entire quantity of treated effluent is utilized on hospital's own land for gardening at the hydraulic loading rate of 35KLD/Hec..
4. Biomedical wastewater if any generated shall be treated before disposal so as to destroy the pathogens.
5. The unit shall ensure that noise emission shall satisfy the ANL standards prescribed by the Board.
6. The ambient noise level shall not exceed 55 dB (A) during the day time (6am to 9pm) and shall not exceed 45 dB (A) during the night time (9pm to 6am) due to the construction activity.
7. The hospital shall provide stack for the diesel generator and shall ensure that the emissions satisfy the Ambient Air Quality standards prescribed by the Board.
8. The hospital has to maintain proper manifest for transport, collection and storage of the waste and shall also ensure that no wastes are stored beyond 12 hours.
9. The hospital shall follow good house keeping practices.
10. The hospital shall ensure that no odour nuisance is created .
11. The hospital shall apply for authorisation under the Biomedical Waste (Management and Handling) Rules, 1998 as amended before applying for the consent for operation.
12. The hospital shall provide colour coded bins as per the said rules in all the wards and shall make all the provisions to comply with the provisions of the said rules in respect of biomedical waste management within the premises of the hospital.
13. Green belt shall be developed inside and outside the premises of the hospital.
14. The hospital shall have storm water drains separately and the same shall be connected to a Rain Water Harvesting structure.
15. The hospital shall submit an annual report to the Board in Form No. II by 31st January of every year to include information about the categories and quantities of biomedical waste handled during the preceding year.
16. The hospital shall maintain records of collection, reception, storage, transportation, treatment and disposal and or any form of handling biomedical

16

10

- waste in accordance with the rules and records shall be subject to inspection and verification by the Board at any time.
17. The hospital shall take all preventive measures against possible discharges / emissions of mercury and the solid waste containing this metal due to the breakage of thermometers, pressure and other measuring devices.
 18. The spilled mercury waste shall be collected carefully, stored and sent back to manufacturers.
 19. The hospital shall take all precautionary measures so that the mercury waste does not get mixed with the biomedical waste or other waste.
 20. The unit shall obtain Environmental clearance from MOEF, Govt. of India as per EIA Notification ,2006 if exceeds the area of construction activity by more than 20,000SqM
 21. The unit shall furnish a copy of the application letter submitted to IMC ,Govt.of India to set up an Institution and Hospitals .

From
15/2/08
For Member Secre
y
15/2

Speed Post

P. No.U.12012/328/2007-ME (P-II)
Government of India
Ministry of Health and Family Welfare
(Department of Health & Family Welfare)

Nirman Bhawan, New Delhi
Dated the 27th July, 2008

LETTER OF PERMISSION

To,
✓ The Managing Trustee,
Tmt. Kannammal Educational Trust,
22, (Old No. 121),
G.N. Chetty Road,
T. Nagar,
Chennai - 600017,
Tamil Nadu.

Subject: Establishment of new medical college in the name and style of "ACS Medical College & Hospital" at Chennai, Tamil Nadu by Tmt. Kannammal Educational Trust, Chennai, Tamil Nadu - Permission of the Central Govt. - Regarding

Sir,

In continuation to this Ministry's Letter of Intent of even number dated 20th June 2008 and with reference to your letter dated 21st June 2008, I am directed to convey the approval of the Central Government for establishment of new medical college at Chennai, Tamil Nadu by Tmt. Kannammal Educational Trust, Chennai, Tamil Nadu with an annual intake of 150 (One Hundred and Fifty only) students with prospective effect i.e. from the academic year 2008-09 under Section 10(A) of IMC Act, 1956, as amended.

2. This permission of the Central Govt. for establishment of new medical college and admission of students is initially for a period of one year. It will be renewed on yearly basis on verification of achievement of annual target set out in the project report. This process of annual renewal of permission will continue till such time the establishment of medical college and expansion of hospital facilities are completed as per norms of Medical Council of India. The college shall not admit more than one batch of students against this letter of permission. The college shall also apply to Medical Council of India for renewal of permission well before the commencement of next academic session. While applying for such renewal, the achievement in terms of infrastructure, staff and equipment as spelt out in the time bound action plan and as required by Medical Council of India norms must be clearly indicated. The next batch of students shall not be admitted unless renewal of permission is granted by the Central Government.

Continued on p. 2



19

Dr. M.G.R.
EDUCATIONAL AND RESEARCH INSTITUTE
UNIVERSITY

(Declared. U/S 3 of UGC Act. 1956)

HRD G.O.I.No.F9-1/2002-U.3 dt.21-01-03

UGC G.O.I. No.F.6-6/2002/(CPP-1) dt.13-03-03

ACS MEDICAL COLLEGE & HOSPITAL
(Faculty of Medical & Health Science)

OFFICE:

Periyar E.V.R High Road, NH-4, Chennai - Bangalore Highways, Velappanchavadi, Chennai - 600 077.
Ph: 044-64570316 / 317 Tele Fax: 044 - 26802155 / 2133. E-mail - admission@drmgrdu.ac.in Website: www.drmgrdu.ac.in

Ref: ACSMCH/TNPCB/2009/01

Date: 25th March 2009

Member Secretary
State Level Environmental Impact Assessment Authority
C/o Tamilnadu Pollution Control Board,
76, Anna Salai, Guindy, Chennai - 600 032

Sir,

**Sub: Submission of Form I & EIA Report for obtaining Environmental
clearance for our College & Hospital - regarding**


We propose to set up 350 Beds Hospital with 250 Nos / day in Patients and 600 Nos / day Out Patient Ward at S.No. 35 / 1, 2, 3, 64/1A, 63/2, at Numbal Village, Ambathur Talukin Thiruvallur District. The total built up area of our facility is 22700 Sq.m and total area is 10.16 Ha.

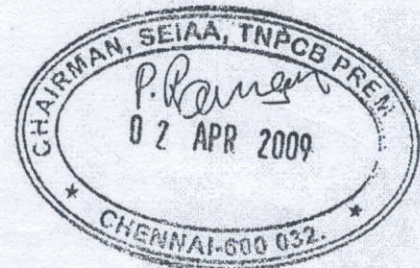
For obtaining environmental clearance form your office, we are submitting the Form I with EIA report.

We request you to kindly consider our application, pursue the details favourably and issue environmental clearance at the earliest and oblige.

Thanking you

Yours Faithfully,
For ACS MEDICAL COLLEGE AND HOSPITAL

For 
Chairman
ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077

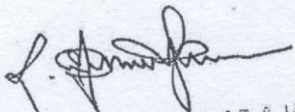


APPENDIX - I
(See Paragraph - 6)

FORM - I

I. Basic Information	
Name of the Project	: M/s. A.C.S. Medical College & Hospital (Dr. M.G.R. University)
Location / Site alternatives under consideration	: S. No. 35/1,2,3, 64/1A, 63/2 Numbal Village Ambattur Taluk Thiruvallur District.
Size of the Project*	: a. No. of Beds - 350 b. In patients - 250 Person/day c. Out Patient - 600 persons/day
Expected cost of the project	: Rs. 34.98 Crores
Contact Information	: Thiru. A.C. Shanmugam Chairman M/s.A.C.S.Medical College & Hospital (Dr. M.G.R. University) 22 (Old No. 121), G.N. Chetty Road T. Nagar, Chennai - 600 017. Phone: 044-28345166/3696
Screening Category	:

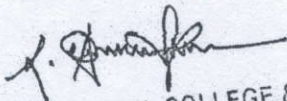
* Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

For 
 A.C.S. MEDICAL COLLEGE & HOSPITAL
 VILLUPPACHI ROAD, CHENNAI - 600 017

II. Activity

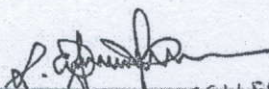
1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	--
1.2	Clearance of existing land, vegetation and buildings?	No	--
1.3	Creation of new land uses?	No	--
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	--
1.5	Construction works?	No	--
1.6	Demolition works?	No	--
1.7	Temporary sites used for construction works or housing of construction workers?	No	--
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	Site plan is enclosed.
1.9	Underground works including mining or tunneling?	No	--
1.10	Reclamation works?	No	--
1.11	Dredging?	No	--
1.12	Offshore structures?	No	--
1.13	Production and manufacturing processes?	Yes	Details are provided in Annexure I
1.14	Facilities for storage of goods or materials?	Yes	It is stored in a closed room

For

 ACS MEDICAL COLLEGE & HOSPITAL
 VELAPPANCHAVADI, CHENNAI-600-077

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	No	Details are provided in Annexure II
1.16	Facilities for long term housing of operational workers?	No	--
1.17	New road, rail or sea traffic during construction or operation?	No	--
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc.?	No	--
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	--
1.20	New or diverted transmission lines or pipelines?	No	--
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	--
1.22	Stream crossings?	No	--
1.23	Abstraction or transfers of water from ground or surface waters?	No	--
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	--
1.25	Transport of personnel or materials for construction, operation or decommissioning?	No	--
1.26	Long-dismantling or decommissioning or restoration works?	No	--
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	--

For


 ACS MEDICAL COLLEGE & HOSPITAL
 VELAPPANCHAVADI, CHENNAI 600 077

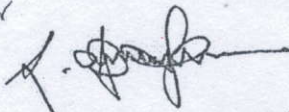
S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
1.28	Influx of people to an area in either temporarily or permanently?	No	--
1.29	Introduction of alien species?	No	--
1.30	Loss of native species of genetic diversity?	No	--
1.31	Any other actions?	No	--

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply)

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	Undeveloped land taken for lease from M/s.Ranga Structural. Lease agreement copy is enclosed.
2.2	Water (expected source & competing users) unit: KLD	Yes	Source: Borewell Domestic Purpose : 220 KLD
2.3	Minerals (MT)	No	
2.4	Construction material – stone aggregates and soil (expected source – MT)	Yes	Stone, aggregates sand requirement is 500 MT during construction phase. It is procured from outside agencies.
2.5	Forests and timber (source – MT)	No	--
2.6	Any other natural resources (use appropriate standard units)	No	--

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

For



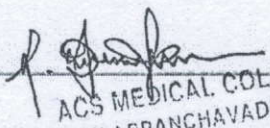
REGISTRATION NO. 1001/2008
 DELHI

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna and water supplies)	No	--
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	--
3.3	Affect the welfare or people e.g. by changing living conditions?	No	--
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	--
3.5	Any other causes	No	--

4. Production of solid wastes during construction or operation or decommissioning (MT/month).

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	--
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Municipal solid waste is 15T/M. It will be disposed to authorized agency
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	--
4.4	Other industrial process wastes	No	--
4.5	Surplus product	No	--
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Sewage organic sludge – 100 Kgs / day. It will be issued as organic manure.
4.7	Construction or demolition wastes	No	--

For

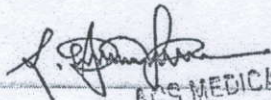


ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
4.8	Redundant machinery or equipment	No	--
4.9	Contaminated soils or other materials	No	--
4.10	Agricultural wastes	No	--
4.11	Other solid wastes	Yes	Bio medical waste of quantity 0.7 T/day. It will be disposed to M/s.Tamil Nadu Waste Management Ltd., Agreement Xerox copy is enclosed.

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr).

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	--
5.2	Emissions from production process	No	--
5.3	Emissions from materials handling including storage or transport	No	--
5.4	Emissions from construction activities including plant and equipment	No	--
5.5	Dust or odours from handling of materials including construction materials, sewage and waste.	No	--
5.6	Emission from incineration, of waste	No	--
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	--

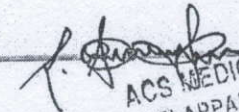
For 
 ACS MEDICAL COLLEGE & HOSPITAL
 VELAPPANCHAVADI, CHENNAI

6. Generation of Noise and Vibration, and Emission of Light and Heat:

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	--
6.2	From industrial or similar processes	No	--
6.3	From construction or demolition	No	--
6.4	From blasting or piling	No	--
6.5	From construction or operational traffic	No	--
6.6	From lighting or cooling systems	No	--
6.7	From any other sources	No	DG Set 350 KVA is installed. Acoustic enclosure is provided to control noise pollution level to the standards of TNPCB.

7. Risks of contamination of land or water from release of pollutants into the ground or into sewers, surface waters, ground water, coastal waters or the sea:

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	--
7.2	From discharge of sewage or other effluents to water of the land (expected made and place of discharge)	Yes	Sewage: 180 KLD is treated in STP which is located in our premises. After treatment it is disposed into our own land for gardening. Details are provided Annexure - II
7.3	By deposition of pollutants emitted to air in the land or into water	No	--
7.4	From any other sources	No	--

For 
 ACS MEDICAL COLLEGE & HOSPITAL
 VELAPPANCHAVADI, CHENNAI-600 077

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	--

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment.

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances	No	--
8.2	From any other causes	No.	--
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc.)?	No	--

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality.

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
9.1	Lead to development of supporting, cities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) 	No	--

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
	<ul style="list-style-type: none"> • Housing development • Extractive Industries • Supply industries • Other 		
9.2	Lead to after-use of the site, which could have an impact on the environment	No	--
9.3	Set a precedent for later developments	No	--
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	--

III. Environmental Sensitivity

S. No.	Information / Checklist Confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
1.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	--
2.	Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No	--
3.	Areas used by protected, important or sensitive of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	--
4.	Inland, coastal, marine or underground waters	No	--

ANNEXURE - I HOSPITAL OPERATIONS

It is a proposed college & hospital. It will carryout the following operations in their hospital premises.

A. Major Operations

- (i) Cardiology
- (ii) Orthopedics
- (iii) Nephrology
- (iv) Urology
- (v) Oncology
- (vi) Neurology
- (vii) Opthomology
- (viii) Vascular Surgery

(B) Minor Operations

- (i) Excision of cyst
- (ii) Circumcision
- (iii) Excision on Lipoma

(C) Birth Control Operations

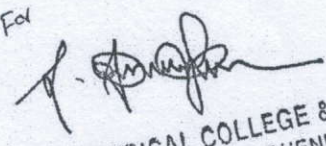
(D) Cesarean Section Ooperation

(E) Hysterectomy

(F) Appendicectomy

(G) Hernia Piles Fistula etc.

For



ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077

ANNEXURE - II

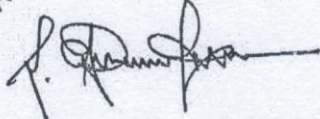
SEWAGE TREATMENT DETAILS

Waste water of from college, Hospital and staff quarters is treated in sewage treatment plant (STP) located in their premises. Details are provided below.

A. Treatment Scheme

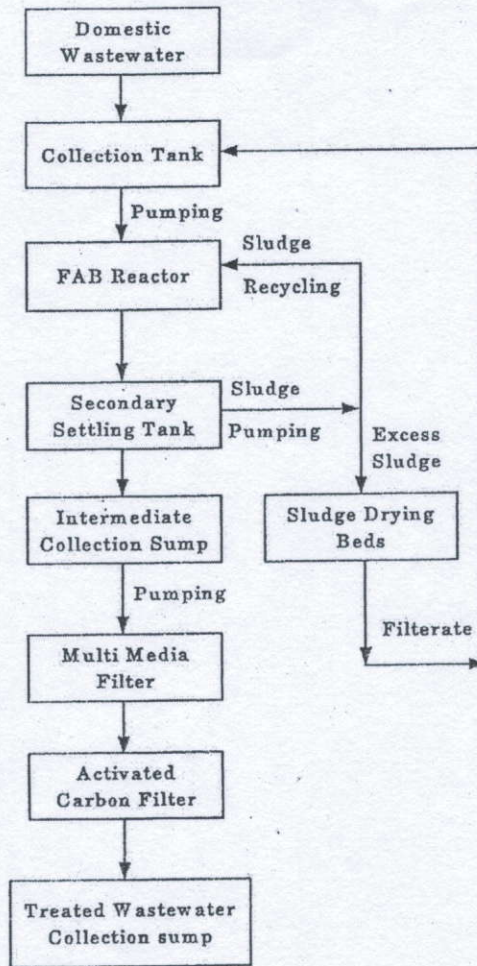
(a) **Domestic Wastewater:** Wastewater from different sources is passed through bar screen chamber to remove coarse floating particles before collecting in a collection tank from the tank it is pumped to FAB (Aeration Tank) reactor. Here organic matter is oxidised biologically by microorganisms under aerobic conditions. To maintain aerobic conditions a 10 HP Diffused Aeration System is provided Then the aerated wastewater is allowed by gravity into Secondary settling tank to remove the suspended biological floc by gravity settling. Later clarified effluent is collected into Intermediate collection sump. From the sump it is pumped to Multimedia filter and Activated carbon filter to remove remaining suspended particles by filtration. Finally treated wastewater is collected Treated wastewater collection sump and it is disposed on land for gardening in their premises which will meet the inland water standards prescribed by TNPCB.

The settled particles in Secondary settling tank is recycled to Aeration Tank to maintain desired MLSS concentration and F/M ratio. The excess solids are pumped to Sludge drying beds. Filterate from sludge drying beds is collected in collection tank. After drying sludge (biological in nature) is scraped periodically and it is utilized as organic manure.

For


ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077

FLOW DIAGRAM



B. CIVIL TANK DETAILS

(a) Bar Screen Chamber

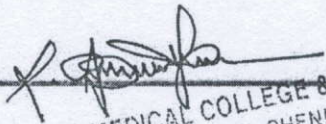
- No. of Units : One
- Size : 1.0 x 1.0 x 1.1m
- Material of Construction : RCC

(b) Collection Tank

- No. of Units : One
- Size : 8.4 x 6.0 x 3.5m
- Material of Construction : RCC

(c) FAB Reactor

- No. of Units : One
- Size : 3.0m Dia x 4.0m Depth
- Material of Construction : RCC

For

 ACS MEDICAL COLLEGE & HOSPITAL
 PANCHAVADI, CHENNAI-600 077

(d) Secondary Settling Tank

No. of Units : One
 Size : 4.0m Dia x 3.5m Depth
 Material of Construction : RCC

(e) Intermediate Collection Sump

No. of Units : One
 Size : 2.0 x 2.0 x 3.0m
 Material of Construction : RCC

(f) Treated Wastewater Collection Sump

No. of Units : One
 Size : 2.0 x 2.0 x 3.0m
 Material of Construction : RCC

(g) Sludge Drying Beds

No. of Units : Four
 Size : 2.0 x 2.0 x 1.0m
 Material of Construction : Brick work

C. Mechanical Equipment Details**(i) Transfer Pump**

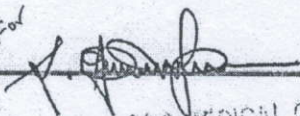
No. of Units : One
 Specification : CI, submersible, Centrifugal pump of capacity
 @ 3 Lts/Sec 8 M Head 1 HP

(ii) Diffused Aeration Systems

No. of Units : Two (1W + 1S)
 Blower specification : 10 HP, 240 m³/hr
 No. of Diffusers : 8 Nos

(iii) Filter Feed Pump:

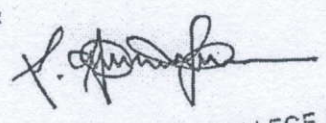
No. of Units : Two (1W + 1S)
 Specification : CI, Horizontal, Centrifugal, Non-clog Pump of
 Capacity 7.5m³/hr, 3.0 HP.
 Make : Kirloskar

For


- (iv) **Multi Media Filter**
 - No. of Units : One
 - Size : 1.0m Dia x 1.5m HOS
 - Material of Construction : Mild Steel with FRP lining.

- (v) **Activated Carbon Filter**
 - No. of Units : One
 - Size : 0.8m Dia x 2.0m HOS
 - Material of Construction : MS with FRP lining.

For



ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077

34

STATE EXPERT APPRAISAL COMMITTEE OF TAMILNADU

4-D, Panagal Maligai,
No.1 Jennis Road, Saidapet,
Chennai-600 015.

From

Thiru.R.Ramachandran, M.E., PH.,
Secretary,
State Expert Appraisal Committee,
4-D, Panagal Maligai,
No.1, Jennis Road, Saidapet,
Chennai-600 015.

To

The Chairman,
M/s. A.C.S. Medical College & Hospital
(Dr. M.G.R. University),
22, (Old No. 121), G.N. Chetty Road,
T.Nagar,
Chennai - 600 017.

Letter No. SEAC/TN/F.No. 226/AP/2009 Dated: 27.07.2009.

Sir,

Sub: SEAC - TN - M/s.ACS Medical College & Hospital,
Numbal Village, Ambattur Taluk, Thiruvallur District - 8
(a) Building & Construction Projects - Environmental
Clearance - Additional Particulars called for -
Regarding.

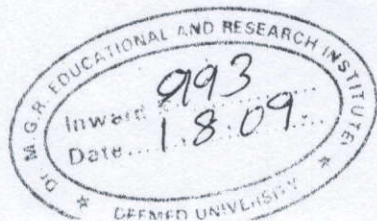
Ref: 1. Your Application for EC dt. 02.04.2009.
2. Minutes of the 12th SEAC meeting held on 29th &
30th June, 09.

Kindly refer to your proposal first cited submitted to State Environmental Impact Assessment Authority for Environmental Clearance.

The above proposal was considered in the 12th meeting of the SEAC held on 29th & 30th June, 2009. The committee decided to call for Re-presentation of the project.

In view of the above, you are requested to re-present your project after circulating the revised details to the Members of the Committee, along with a copy of this letter as a reference and confirm the same to this office with proof for dispatch for consideration.


for Secretary,
SEAC, Tamilnadu.



H.A. REDDY

STATE LEVEL EXPERT APPRAISAL COMMITTEE OF TAMILNADU

From	To
Thiru.R.Ramachandran,M.E.,PH., Secretary, State Expert Appraisal Committee, 4-D, Panagal Maligai, No.1 Jeenis Road, Saidapet, Chennai-600 015	The Chairman, M/s.A.C.S.Medical College & Hospital, (Dr.M.G.R.University),22 (Old No.121), GN Chetty Road, T.Nagar,Chennai-17.

Letter No SEAC/F.No.226 /M-XIX/2010 Dated:09.07.2010.

Sir,

Sub: SEAC -TN- M/s. ACS Medical College & Hospitals,
Numbal Village, Ambattur Taluk, Thiruvallur District - Application
for Environmental Clearance - Intimation-Regarding.

Ref: 1) Your application dated:02.04.2009.
2) Letter No.SEAC/F.No.226/M-XVIII/AP/2009/dt.20.05.2010.

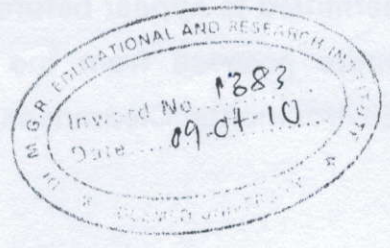
This has reference to the letter second cited. In this regard it is proposed to consider the above mentioned proposal during the meeting of the Expert Appraisal Committee to be held on 22.07.2010 at 11 30 AM in the Conference Hall of Annamalai University Alumini Association, AUETAA House, No.7, P.C.M.Colony, St.Thomas Mount, Katnipara Junction, Chennai - 600 016.

Further, I am to request you to make a presentation on the project to cover the site details, salient features of the project and the related Environmental issues including EMP as may be envisaged based on the project profile and the site details and clarify any queries the Committee may raise during the discussion. The proponent is requested to circulate the handouts of the presentation during the meeting and submit a copy of the same to SEIAA.

It is informed that only the Environmental Consultants listed in the MoEF, -Govt.of India O.M.No.J-11013/77/2004-IA !! (!), dt.28.06.2010 (available on Ministry's website <http://www.envfor.nic.in>) will be permitted to appear before SEAC/SEIAA or certify any documents in the entire process from the stage of applying in Form-I/IA to TOR to Environmental Clearances.

You are requested to appear 30 minutes before your presentation time along with details of Additional particulars if any sought by this office. A line of confirmation regarding your participation in the meeting will be very much appreciated.

for Secretary,
SEAC, Tamilnadu.



Thiru.R.Ramachandran,M.E,(PH),
Secretary,



STATE LEVEL EXPERT APPRAISAL
COMMITTEE,
4-D, Panagal Maliga,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Letter No SEAC/F No 226/M-XIX/AP/2010/ Dated 24.08.2010.

To

The Chairman,
M/s A C S Medical College & Hospital,
(Dr.M.G.R University),22 (Old No.121),
GN Chetty Road, T.Nagar,
Chennai-17

1423
27/8/2010

Sir

Sub SEAC -TN- M/s ACS Medical College & Hospitals, Numbal
Village, Ambattur Taluk, Thiruvallur District - Environmental
Clearance- Additional particulars called for- Reg

- Ref. 1. Your application dated:02.04.2009.
2. Minutes of the 19th SEAC meeting held on 22nd & 23rd
July 2010
3. Your Lr.dt.16 07 2010

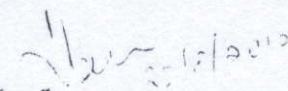
Kindly refer to your proposal submitted to State Level Environmental Impact
Assessment Authority for Environmental Clearance.

The above proposal was considered in the 19th meeting of the SEAC held on
22nd & 23rd July 2010. The committee decided to defer the project for want of
particulars

The proponent shall explain the profile of the scheme and the stages of
development with reference to construction along with relevant documents obtained
from the State / Central Agencies

In view of the above, you are requested to circulate the above particulars to
the Members of the Committee, along with a copy of this letter as a reference and
confirm the same to this office with proof for dispatch for consideration.

The receipt of this letter may be acknowledged.


for Secretary,
SEAC, Tamilnadu

Thiru.R.Ramachandran,M.E,(PH),
Secretary,



STATE LEVEL EXPERT APPRAISAL
COMMITTEE,
4-D, Panagal Maligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

38
Lott
Rasud
Date: 10/

Letter No.SEAC/F.No. 226 /M-XXIV/2011 - Dated: 09.02.2011.

To

The Chairman,
M/s.ACS Medical College & Hospital,
(Dr.M.G.R.University) 22, (Old No.121),
G N Chetty Road, T.Nagar,
Chennai-600 017.

Sir,

Sub: SEAC -TN-M/s.ACS Medical College & Hospital, Numbal
Village, Ambattur Taluk, Thiruvallur District -Application for
Environmental Clearance - Intimation-Regarding.

Ref: 1) Your application for EC dt.02.04.2009.
2) Your letter dt.~~27.11.2010~~ 2.2.2011

This has reference to your letter cited. In this regard it is proposed to consider the above mentioned proposal during the meeting of the Expert Appraisal Committee to be held on 11.02.2011 at 4.00 PM in the Conference Hall of Annamalai University Alumini Association, AUETAA House, No.7, P.C.M.Colony, St.Thomas Mount, Kathipara Junction, Chennai - 600 016.

Further, I am to request you to make a presentation on the project to cover the site details, salient features of the project and the related Environmental issues including EMP as may be envisaged based on the project profile and the site details and clarify any queries the Committee may raise during the discussion. The proponent is requested to circulate the handouts of the presentation during the meeting and submit a copy of the same to SEIAA.

It is informed that only the Environmental Consultants listed in the MoEF, Govt.of India O.M.No.J-11013/77/2004-IA II (I), dt.28.06.2010 (available on Ministry's website <http://www.envfor.nic.in>) will be permitted to appear before SEAC/SEIAA or certify any documents in the entire process from the stage of applying in Form-I/IA to TOR to Environmental Clearances.

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You are requested to appear 30 minutes before your presentation time along with details of Additional particulars if any sought by this office. A line of confirmation regarding your participation in the meeting will be very much appreciated.

for Secretary, 9/2/14
SEAC, Tamilnadu

26802133

26802155

10/11/14

(40)
✓ ~~cc to~~
MR. REDD

STATE EXPERT APPRAISAL COMMITTEE OF TAMILNADU

From	To
Dr. S.Balaji ,M.E,(PH),Ph.D Secretary, State Level Expert Appraisal Committee, Third Floor ,Panagal Maligai, No.1 Jeenis Road, Saidapet, Chennai-600 015.	The Chairman, M/s.A.C.S.Medical College & Hospital (Dr.M.G.R.University),22 (Old.No.121),G.N.Chetty Road,T.Nagar, Chennai-17

Letter No.SEAC/DC/F.No.78/2012 Dated: 7.09.2012.

Sir,

Sub: SEAC – TN- M/s.A.C.S.Medical College & Hospital,Numbal village,Ambattur Taluk,Thiruvallur District - Application for Environmental Clearance –Additional Particulars-Directed to circulate– Reg.

- Ref:** 1. Your application for EC dated 02.04.2009
2. T.O. letter No. SEAC/TN/F.No.226/M-XIX/AP/2010 dated 24.08.2010
3. Your letter dt 1.1.2011

I am to invite your kind attention regarding the subject as mentioned above. It was requested to forward certain particulars raised by SEAC during the appraisal of the project on 22nd and 23rd July 2010 to all the members of the Expert Committee vide reference second cited .In the reference third cited , you have ssubmitted the same with Proof of Despatch for consideration.

However, as the tenure of the earlier SEAC completed on 2.3.11, it is proposed to appraise your proposal by the newly constituted Expert Appraisal Committee in the forthcoming meeting.

In this regard, I request you to forward the particulars to the Members of the Expert Committee(enclosed) by **Courier / speed post** and confirm the same to this office so as to place your proposal in the forthcoming meeting, failing which your proposal will not be considered for appraisal. A copy of this letter may be enclosed with the documents as a reference. *The exact date of appraisal committee meeting will be intimated in due course.*

Encl.: As above

S. Malathi
for Secretary, 8/9/12
SEAC, Tamilnadu.

YOGESH DWIVEDI, I.F.S.,
MEMBER SECRETARY,



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY,
TAMIL NADU.
3rd Floor, Panagal Maligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.

Letter No. SEIAA-TN/F.No.226/M-XXIV 2009 Dated :13/12/12

To ,

The Chairman,
M/S.ACS Medical College & Hospital,
(Dr.M.G.R.University), 22 (Old No.121),
G.N.Chetty Road, T.Nagar,
CHENNAI 600017.

Sir,

Sub : SEIAA-TN-EC-Project proposal submitted seeking EC-Proposal by
ACS Medical College & Hospital, Chennai 77 to set up hospital in
S.No. 35/1,2,3,64/1A, & 63/2 at Numbal Villag, Ambathur Taluk,
Thiruvalluvar District received – Regarding.

Ref : 1 Your application along with project documents dated 02/04/2009.
2 Your letter dated : 02/02/2011.
3.This office letter No: SEAC/F.No.226/M-XXIV/2011 dated 09/02/11.

We are in receipt of an application along with project proposals in the prescribed format and supporting documents from you for constructing a hospital in S.No. 35/1,2,3,64/1A & 63/2 at Numbal Village, Ambathur Taluk, Thiruvallur District

Your attention is drawn to the EIA Notification dated 14th September 2006 along with amendments thereon, notified by the Ministry of Environment and Forests, Government of India, wherein, it has **“Imposed certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy.”**

The Government of India, Ministry of Environment and Forests in various circulars have repeatedly emphasised that any construction activity started or being executed before obtaining an Environmental Clearance from the Competent Regulatory Authority i.e State Level Environment Impact Assessment Authority shall be construed as a violation, as per the provision of the Environment (Protection) Act 1986. The Ministry has also delegated required powers and instructed the concerned State Government to take legal action against such proponent who has started project activity without a prior Environmental Clearance for violation, by invoking powers under section 19 of Environment (Protection) Act 1986.

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It shall be noticed that construction activity towards the project implementation without obtaining prior Environmental Clearance is a cognizable offence under section 19 of Environment (Protection) Act, 1986 and is also liable to punishment for contravention of the provision of the said Act and the Rules or order and directions, under section 15, 16 or 17 of the said Act as applicable.

In the above circumstances, it is hereby instructed that the Proponent shall not commence any activity, other than cleaning the site, fencing the site and putting up temporary structure for accommodation of guard, along with basic facilities like toilets and water supply, made as a temporary arrangement.

I also inform that SEAC vide letter dated 07/09/2012 has requested to circulate certain particulars to the reconstituted SEAC members but so far no reply is received from your end . It is requested to circulate the Form I, IA, IA- etc along with the details called by the SEAC in its 19th meeting on the profile of the scheme and the stages of development with reference construction along with the relevant documents obtained from the State/Central Agencies to all the members of SEAC and to forward the Proof of Delivery (POD) to this office on or before 21/01/2013. Failing which the application filed for the issue of EC will be recorded/closed without further notice.

The receipt of this communication should be acknowledged immediately.

[Handwritten signature]
26/1/2013

[Handwritten signature]
Member Secretary,
SEIAA-TN.

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F. No. 19-2/2013-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Raod
New Delhi-110 003

Dated: 09th June, 2015

OFFICE MEMORANDUM

Sub: Clarification regarding Gazette Notification No. S.O. 3252 (E) dated 22.12.2014 on applicability of Environment Clearance-reg.

Vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014, the Ministry of Environment, Forest and Climate Change has exempted the School, College and Hostel for educational institution from obtaining prior Environment Clearance under the provisions of the EIA Notification, 2006 subject to Sustainable Environmental Management.

The Ministry is in receipt of representation from various educational institutions regarding issuing clarification on status of universities, and other educational institutions. The matter has been further examined in the Ministry and it is clarified that the Notification No. S.O. 3252 (E) dated 22.12.2014 provides exemption to buildings of educational institutions including universities from obtaining prior Environment Clearance under the provisions of the EIA Notification, 2006 subject to sustainable environmental Management. In case of medical universities/institutes the component of Hospitals will continue to require prior Environment Clearance.

The Guidelines to be followed for building projects to ensure sustainable environmental management in pursuance of Notification No. S.O.3252 (E) of 22nd December 2014 under EIA Notification 2006 are at Annexure-I.

This issues with the approval of the Competent Authority.

Manoj
9.6.15
(Manoj Kumar Singh)
Joint Secretary

Copy to:-

1. All the officers of IA Division
2. The Chairperson/Member Secretaries of all the SEIAAs/SEACs.
3. The Chairman of all the Expert Appraisal Committees
4. The Chairman, CPCB
5. The Chairpersons/Member Secretaries of all SPCBs/UTPCCs.
6. IT Consultant, MoEFCC for uploading into the website.

Copy for information:

1. PS to MOS (Independent Charge).
2. PPS to Secretary (EF&CC).
3. All Divisional Head.
4. Website, MoEF&CC
5. Guard File.

2/14

GUIDELINES TO BE FOLLOWED FOR BUILDING AND CONSTRUCTION PROJECTS TO ENSURE SUSTAINABLE ENVIRONMENTAL MANAGEMENT IN PURSUANCE OF NOTIFICATION No. S.O. 3252 (E) OF 22nd DECEMBER, 2014 UNDER ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION, 2006

[INDUSTRIAL SHED AND EDUCATIONAL INSTITUTIONS]

The Notification dated 22nd December, 2014 has taken out the industrial shed*, school, college, hostel for educational institution from the requirement of prior Environment Clearance (EC) under EIA Notification, 2006 and stipulated that such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. These Guidelines will be applicable to all buildings and constructions which come under the ambit of Notification No. S.O. (E) 3252 of 22nd. December 2014. To ensure sustainable environment management these guidelines as suited will be applicable on the projects under Item 8 (a) of EIA Notification in addition to the conditions stipulated in the EC.

Land, Air, Noise, Water, Energy, Biological, Socio-economic, and Solid & other Waste Management are the main environment facets to be considered in relation to pre, during & post building construction, therefore, it is necessary to ascertain the baseline data of these environmental facets.

The project proponent should file the information about description of project as per points described below prior to start of the project. Information pertaining to compliance on other points be filed at six monthly interval to the respective State Pollution Control Board and the Regional Office of the Ministry of Environment, Forests and Climate Change.

The compliance of the following will be ensured by the respective State Pollution Control Board before giving 'Consent-to-Operate' to industries and by the Local Urban Bodies and the Development Authorities while giving the 'Occupancy Certificate' to the buildings and constructions. These Certificates should be submitted by the above authorities to the Regional Office of MoEFCC. Ministry of Environment, Forest and Climate Change can assess/evaluate/monitor the compliance of conditions enumerated in the Guidelines through verification by Regional Offices or deputed organisations / person.

S. No.	Environmental Parameters	Implementation and monitoring parameters to be included in local by-laws.
a.	Pre-requisites	<p>Brief description of the project</p> <p>01.Name of the Project, Survey number, Village, Taluka, District, State to be mentioned with Google Earth Image and GPS Co-ordinates of the plot to be submitted.</p> <p>02.Location & distance from nearby landmark places / services to be mentioned.</p> <p>03.Total Built-up area (FSI and Non- FSI) should be mentioned with detailed calculations certified by local planning and sanctioning authority.</p> <p>04.Form 1, Form 1A and Consolidated statement as per Environment Notification dated September 14, 2006 to be submitted to local planning and sanctioning authority, Regional Office, MoEFCC and SPCB</p>
b.	Environment Impacts on Project Land	<p>05.The building layout, set-back/side margin, podium, basement ventilation etc. is prepared based on local building bye-laws and is approved by local competent authorities. The Project Proponent shall obtain all necessary clearance/ permission from all relevant agencies including Town Planning Authority before commencing the work.</p> <p>06.Provisional fire NOC to be obtained from local CFO (Chief Fire Officer)</p> <p>07. "Consent-to-Establish"and Consent-to-Operate" shall be obtained as required from State Pollution Control Board as provided in the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974</p> <p>08.The project proponent shall put in place a credible enforcement mechanism for compliance of energy conservation measures with its allottees, as projected, in perpetuity. This would be monitored by the designated Energy Conservation/ efficiency Authority in the State.</p> <p>09.Soil and ground water samples will be tested to ascertain that there is no</p>

Manoj

threat to ground water quality by leaching of heavy metals and other toxic contaminants.

- 10. Top fertile soil to be preserved and to be later used in landscape.
- 11. The excavation/demolition debris must be disposed off in designated landfill areas or to be used within site for levelling purpose. Under no circumstance, the debris will be disposed in river bed/lakes etc.
- 12. Undertaking to be given by project proponent that occupancy will be given only after drainage and water connections are in place.
- 13. Dust/smoke prevention measures such as wheel washing, water sprinkler, screening, barricading and debris chute must be installed.
- 14. This should comply with the provisions of eco-sensitive zone regulations, coastal zone regulations, heritage areas (identified in the master plan or issued separately as specific guidelines), water body zones (in such zones, no construction is permitted in the water-spread and buffer belt of 30 m minimum around the FTL [full tank level]), various hazard prone area regulations, and others if the site falls under any such area.
- 15. The site planning should take into account heat island effect, size and density of the built-up areas cause heat island effect, wherein higher air temperatures are created in the dense urban areas as against the low-rise surrounding built-up areas. The solar access in the morphology of clusters can be understood in terms of utilization of direct (and not reflected or diffused) solar radiation, mainly for day lighting and heat gain. This defines the minimal distances between the buildings and the relations between built-up volume and open spaces.
- 16. The proportion of open spaces and built-up edges should be designed such that it ensures winter solar access and summer ventilation.

c. Water

- 17. Proponent shall obtain permission for ground water withdrawal from State Ground Water Authority.
- 18. Storm water control and its re-use as per CGWB and BIS standards for various applications.
- 19. The natural flow of existing storm water channel should not be altered or diverted.
- 20. Keeping in view the use of large quantities of water in curing, measures for reducing water demand during construction should be followed. Curing water should be sprayed on concrete structures; free flow of water should not be allowed for curing. After liberal curing on the first day, all concrete structures should be painted with curing chemical to save water. Concrete structures should be covered with thick cloth/gunny bags and then water should be sprayed on them. This would avoid water rebound and will ensure sustained and complete curing. Ponds should be made using cement and sand mortar to avoid water flowing away from the flat surface while curing.
- 21. The developer should ensure groundwater and municipal water meet the water quality norms as prescribed in the Indian Standards for various applications (Indian Standards for drinking [IS 10500-1991], irrigation applications [IS 11624-1986]).
- 22. The use of potable water during construction should be minimized.
- 23. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- 24. Source of water to be identified.
- 25. Water treatment measures such as filtration, softeners, RO etc should be implemented.
- 26. Low flow fixtures and sensors to be used to promote water conservation.
- 27. Water meters to be installed to monitor consumption of water.
- 28. Water balance table/chart should be prepared.

d. Waste Water Treatment

- 29. Sewage treatment plant of capacity capable of treating 100% waste water to be installed on site.
- 30. Tertiary treatment such as dual media filter, activated carbon filter and ozonation/ chlorination to be provided so that the treated water

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characteristics are as per Central Pollution Control Board (CPCB) norms.

- 31. If STP and pump room are installed in basement, adequate ventilation as per NBC air changes norms should be provided.
- 32. Treated waste water to be recycled for flushing and gardening.

e. Drainage Pattern

- 33. Excess treated water disposal plan to be submitted.
- 34. Total paved area of the site under parking, roads, paths or any other use should not exceed 25% of the site area or net imperviousness of the site not to exceed the imperviousness factor as prescribed by the NBC 2005 (BIS 2005b), whichever is more stringent.
- 35. The final disposal point for excess treated water discharge will be municipal sewer for areas where sewerage network is present.
- 36. In areas where sewerage network is absent, the excess treated water can be used for agriculture or can be disposed off as per CPCB rules.
- 37. Storm water disposal plan to be submitted.
- 38. The final disposal point for storm water will be municipal storm drain for areas where storm water network is present.
- 39. In areas where storm water network is absent, the storm water surface runoff can be disposed off in nearby natural water streams/ nallas.

f. Ground Water

- 40. Hydro-geological survey for ground water analysis shall be submitted.
- 41. Aquifer capacity and Ground water yield shall be determined.
- 42. Rain water harvesting plan shall be submitted indicating the number of recharge pits and bores and total rain water to be harvested.
- 43. Rain water to be harvested and as a safety precaution, rainwater on-line filters be provided as per NBC norms.

g. Solid Waste Management

A) During construction phase:

- 44. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The Rules on the Solid Waste Management including Construction Waste issued by the MoEFCC as amended will be applicable.
- 45. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- 46. Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- 47. Miscellaneous site debris such as broken tiles etc shall be used on site for leveling /backfilling purpose.
- 48. Packaged STP /mobile toilets shall be provided for labour camp.
- 49. Polymer bags used for cement and gypsum shall be handed over to authorized recyclers.
- 50. Cardboard boxes and other packaging material will be handed over to authorized recyclers.

B) Post construction phase:

- 51. Organic waste composter (OWC) or Vermiculture pits shall be installed on site for biodegradable waste treatment (capacity calculated at 0.3kg/tenement/day) The manure generated shall be used for landscaping.
- 52. The non-biodegradable waste or e-waste shall be handed over to authorized recyclers.
- 53. STP sludge shall be removed using filter press or centrifuge mechanism. The dried sludge cakes shall be used as manure in landscaping.
- 54. Minimize waste generation; streamline waste segregation, storage, and

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disposal; and promote resource recovery from waste.

55. Resource recovery from waste: Employ resource recovery systems for biodegradable waste as per the Solid Waste Management and Handling Rules, 2000 of the MoEFCC. Make arrangements for recycling of waste through local dealers.

56. Use of covering sheets should be done for trucks to prevent dust dispersion from the trucks and washing of tyres when trucks with soil / debris coming on road.

57. Hazardous Waste Management: Products, such as paints, cleaners, oils, batteries, and pesticides that contain potentially hazardous ingredients require special care when being disposed. Improper disposal of household hazardous wastes can include pouring them down the drain, on the ground, into storm sewers, or in some cases putting them out with the trash.

The hazardous wastes from construction and demolition activities are centering oil, formwork oil, tar and tar products (bitumen, felt, waterproofing compounds, etc.), wood dust from treated wood, lead containing products, chemical admixtures, sealants, adhesive solvents, Explosives and related products and equipment used in excavation, acrylics, and silica, etc.

n. Air Quality and Noise Levels.

A) During construction phase:

58. The diesel required for operating DG sets shall be stored in underground tanks and clearance from Chief Controller of Explosives shall be taken, as applicable.

59. Ambient noise levels should conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ SPCB.

60. Burning of waste to be banned.

61. The construction site DG to be maintained regularly so that the smoke emission and noise levels are as per permissible norms.

62. Regular P.U.C check for all construction machinery coming on site be done.

63. Noise cancellation and insulation devices such as mufflers, barricades etc to be used to avoid noise propagation to adjoining areas.

B) Post construction phase:

64. DG to be regularly maintained so that the smoke emission and noise levels are as per permissible norms. It shall be at least 6 meters away from the boundary.

65. Air quality monitoring to be done quarterly.

66. STP and water pumps, air blowers etc should be installed with noise cancellation devices or suitable acoustical enclosures to be given so that the noise levels as per NBC norms are maintained.

C) During Construction & Operation

67. The provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder be complied for control of noise pollution during construction and operation.

68. Setting up the barriers: National Building Code 2005 suggests that design solutions such as barrier blocks should be used to reduce external LA10 noise levels to at least 60-70 dB (A) at any point 1.0 m from any inward looking façade. Green belts and landscaping could act as an effective means to control noise pollution. In case of railway tracks, a minimum distance of 50m to 70m may be provided between the buildings and the tracks.

i. Energy

69. Appropriate processes and material be used to encourage reduction in carbon foot print.

70. Use of glass be reduced by up-to 40% to reduce the electricity consumption and load on air-conditioning. If necessary, use high quality double glass with special reflective coating in windows.

71. Solar water heater to be provided adequately.

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- 72. Common area lighting should be Solar / LED.
- 73. Install energy meters to monitor overall consumption, and timer-switch for all common area lighting, and other consumption of measurable energy.
- 74. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 3rd November, 2009.
- 75. Wherever possible recycled materials having low embodied energy be used.
- 76. Use of light coloured, reflective roofs having an SRI (solar reflectance index) of 50% or more should be promoted. The dark coloured, traditional roofing finishes have SRI varying from 5% to 20%.
- 77. Optimize use of energy systems in buildings that should maintain a specified indoor environment conducive to the functional requirements of the building by following mandatory compliance measures (for all applicable buildings) as recommended in the Energy Conservation Building Code (ECBC) 2007 of the Bureau of Energy Efficiency, Government of India. The energy systems include air conditioning systems, indoor lighting systems, water heaters, air heaters, and air circulation devices.
- 78. Use the concept of passive solar design of buildings using architectural design approaches that minimize energy consumption in buildings by integrating conventional energy-efficient devices, such as mechanical and electrical pumps, fans, lighting fixtures, and other equipment, with the passive design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design, and thermal mass.
- 79. The building should be oriented optimally based on Sun-path and engineering analysis to curtail excessive solar radiations.
- 80. Lighting systems should comply with the ECBC 2007 and applicable to interior spaces of buildings, exterior building features, including facades, illuminated roofs, architectural features, entrances, exits, loading docks, and illuminated canopies, exterior building grounds etc. except emergency lighting and lighting in dwelling units.
- 81. All the point light sources installed in the building for general lighting shall be LEDs or LEDs or equivalent. All the linear light sources installed in the building for general lighting shall be T-5 or at least 4 Star BEE rated TFLs or equivalent. The installed interior lighting power shall not exceed the LPD (Lighting Power Density) value as recommended by ECBC 2007.
- 82. Automatic Lighting shutoff control be installed: Interior lighting/Exterior Lighting systems shall be equipped with an automatic control device in accordance with ECBC 2007. Occupancy sensors that shall turn the lighting off within 30 minutes of occupant leaving the space. It should also have option for manual turning on lights when the space is occupied. ECBC requires controls in day lit areas that are capable of reducing the light output from luminaries by at least half and Controlling of exterior lighting with photo-controls where lighting can be turned off after a fixed interval.
- 83. The tapping of renewable sources of energy for lighting, heating, cooling and ventilation needs, deserve special attention. For captive solar power generation, a minimum of 15 percent of sanctioned load is the requirement.
- 84. Solar photovoltaic (SPV) systems are direct energy conversion systems that convert solar radiation into electric energy. SPV systems should be installed to reduced use of conventional sources of energy. Roof tops of buildings as well as other exposed areas such as of parking shades should be utilized for installation of SPV systems.
- 85. Hot water requirement in buildings should be met through use of various types of solar water heating systems, viz. flat plate collector; single glazed double glazed; evacuated tube collectors; and Water heating with solar concentrators.
- 86. The Project Proponent should ensure regular energy audit.
 - i. To validate the predicted energy consumption, thermal comfort, and visual comfort criteria by an energy auditor approved by the BEE, Government of India.

Manaf

ii. To ascertain continued safety in the operation of the electrical and mechanical systems of the building through proper maintenance by the owner or the occupants.

87. This will be ensured in the contract document by providing for the commissioning of all electrical and mechanical systems by the respective supplier or builder. Moreover, the respective facility management group assigned by the owner or the occupants themselves, will carry out the maintenance facilities.

88. Energy conservation measures like installation of CFLs/LEDs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off /sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

j. Traffic Movement System

89. Width of driveways, parking provision, ramp width and slope to be kept as per local bye laws.

k. Provisions for Differently able

90. The Project Proponent should provide at least the minimum level of accessibility for persons with disabilities.

- Ensure accessibility and usability of the facilities in the building by employees, visitors and clients with disabilities.
- Ensure access to facilities and services by adopting appropriate site planning to eliminate barriers as per the recommended standards (NBC 2005 [BIS 2005f]).
- Layout and designing of interior and exterior facilities as per principles of universal design such as prescribed by the National Building Code of India, building management policies and procedures, provision of auxiliary aids & appliances, and staff training in disability awareness.

l. Green Belt/Green Cover

91. Provide minimum 1 tree for every 80 sq.mt of plot area.

92. Wherever trees are cut or transplanted, compensatory plantation in the ratio of 1:3 to be done in the premise.

93. Native species of trees to be planted.

94. Vegetation to provide as shading and promote evaporative cooling. In hot and dry climates, evaporative cooling through appropriately sized wet surfaces or fountains have a desirable effect. It should be planned for maximum benefit.

95. The project should have detail proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale.

m. Disaster/Risk Assessment Plan

96. Fire tender movement plan to be submitted.

97. Firefighting system to be provided as per the fire NOC.

98. Turning radius to be kept as per Fire NoC or as prescribed in the local by-laws.

99. Public address system to be installed as per the Fire Safety norms.

100. Place of assembly to be indicated.

n. Socio Economic Impact and CSR

101. Biodegradable and non-biodegradable waste bins to be provided for every household to promote waste segregation at source.

102. Importance of environment and various environment drives to be initiated.

103. Importance of maintenance of environment infrastructure to be showcased by issuing pamphlets etc.

104. Provision for health care, medical kit, crèche, First-Aid room shall be given during construction phase for the construction workers.

105. Adequate shelter for resting hours, crèche, clean and potable drinking water to be provided to construction workers.

106. All local labour welfare laws must be complied.

107. Concerns of the communities being affected by the Project are to be responded on priority, and all possible CSR is to be rendered to make the responses effectively beneficial.

Manaf

o. Environment Management Plan (EMP)

108. Detailed environment management plan comprising of estimated capital cost and O&M cost for the following environment infrastructure should be submitted:

- a. Sewage Treatment Plant
- b. Landscaping
- c. Rain Water Harvesting
- d. Power backup for environment infrastructure.
- e. Environment Monitoring
- f. Solid Waste Management
- g. Solar and Energy Conservation

109. Environment Monitoring Cell with defined functions and responsibility shall be set up and its details be submitted.

END NOTE:

Industrial Shed*: The word 'industrial shed' implies building (whether RCC or otherwise) which is being used for housing plant and machinery of industrial units and shall include godowns and buildings connected with production related and other associated activities of the unit in the same premise.

Manaf

ந.க. 492/2016/ஆ1
நாள்: .03.2016

வட்டாட்சியர் அலுவலகம்,
மதுரவாயல்.

தடையில்லாச் சான்று

திருவள்ளூர் மாவட்டம், மதுரவாயல் வட்டம், நூம்பல் கிராமம், பூந்தமல்லி நெடுஞ்சாலை, வேலப்பன் சாவிடி, சென்னை -77 என்ற முகவரியில் இயங்கி வரும் ACS Medical College and Hospital என்ற கல்லூரி அமைந்துள்ள கீழ்க்கண்டவாறு உள்ள புலங்களுக்கு தடையில்லாச் சான்று வழங்கப்படுகிறது.

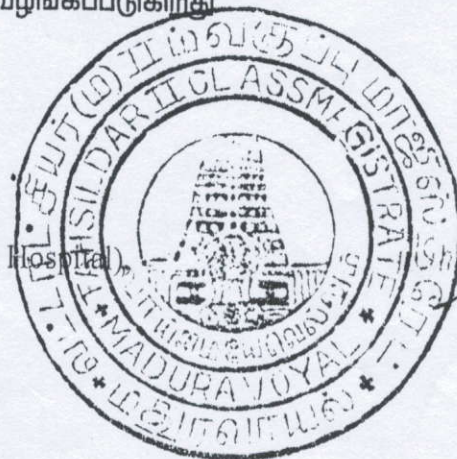
கிராமத்தின் பெயர்	புல எண்	விஸ்தீரணம் (ஹெக்டர்)	வகைப்பாடு	பட்டா எண் மற்றும் பட்டாதாரர் பெயர்
நூம்பல்	63/2	0.11.00	புன்செய்	283.மேனேஜிங் டிரக்டர் ரங்கா ஸ்டக்கரல் கம்பெனி
	64/1B2	0.25.50		3273.ரங்கா ஸ்டக்கரல் கம்பெனி
	35/1	8.74.50		284. ரங்கா ஸ்டக்கரல் கம்பெனி
	35/2	0.30.00		
	35/3	2.09.00		
	64/1A	0.49.00		
மொத்தம்		11.99.00		

1. நிலம் கையகப்படுத்தும் சட்டம் 1894 பிரிவு 4(1)-ன் கீழ் எந்த துறையாலும் நில ஆர்ஜிதம் செய்ய கோப்பு ஏதும் இவ்வலுவலகத்தில் நிலுவையில் இல்லை. நில ஆர்ஜித பட்டியல் ஏதுவும் பரிசீலனைக்கு பெறப்படவில்லை.
2. நில சீர்திருத்தச் சட்டம் 1961-ன்படி கோப்பு ஏதும் இவ்வலுவலகத்தில் நிலுவையில் இல்லை.
3. நகர்புற நில உச்சவரம்புச் சட்டம் 1978-ன்படி கோப்பு ஏதும் இவ்வலுவலகத்தில் நிலுவையில் இல்லை.
4. பிரஸ்தாப புலங்களின் ஊடே அரசு புறம்போக்கு நிலங்கள் ஏதும் இல்லை.
5. வெள்ள பெருக்கால் உத்தேசமனை பிரிவு இடம் பாதிக்காது.

குறிப்பு: இச்சான்று சென்னை வளர்ச்சி குழுமத்திடம் ஒப்புதல் பெறுவதற்காக வழங்கப்படுகிறது.

பெறுநர்

Dr. A.Shaw Nawaz Khan,
இயக்குநர் (ACS Medical College and Hospital),
நூம்பல்,
மதுரவாயல்.



வட்டாட்சியர்,
மதுரவாயல்.

Na.ka 492/2016/Aa1
Date: .03.2016

Office of Thasildhar
Maduravoyal

No Objection Certificate

The below mentioned land details at which the ACS Medical College and Hospital is located at Tiruvallur District, Maduravoyal Circle, Noombal Village, Poonamallee Highway, Velappan Chavadi, Post Office, Chennai – 77 and the No Objection Certificate is issued for the following Land Survey Nos. as follows:

Name of the Village	Survey Number	Extent in (Hec) Ares	Classification	Patta Number and Holder's Name
Noombal	63/2	0.11.00	Punjai	283. Managing Director Ranga Structural Company
	64/1B2	0.25.50		3273. Ranga Structural Company
	35/1	8.74.50		284. Ranga Structural Company
	35/2	0.30.00		
	35/3	2.09.00		
	64/1A	0.49.00		
Total		11.99.00		

1. There is no file pending in this office for acquisition of land by any department under Section 4(1) of the Land Acquisition Act 1894. No Land Acquisition list has been received for consideration.
2. No File pending in this office as per Land Reforms Act 1961.
3. According to the Urban Land Ceiling Act 1978, No file is pending in this office.
4. There are no Government Poramboke Lands within the above fields.
5. The location will not be affected due to flood.

Note: This Certificate is issued to get approval from the Chennai Metropolitan Development Authority.

Sd.....
Thasildhar,
Maduravoyal.
30.03.2016

To,

Dr. A. Shaw Nawaz Khan,
Director, (ACS Medical College and Hospital)
Noombal,
Maduravoyal.

Taluk Office Seal



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 मार्च, 2017

का.आ. 804(अ).—पर्यावरण (संरक्षण) नियम 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1705(अ) तारीख 10 मई, 2016, पर्यावरणीय अनापत्ति के निदेश निबंधनों को अनुदत्त करने के लिए परियोजनाओं के मूल्यांकन की प्रक्रिया को पूरा करने के लिए, जिनमें स्थल पर कार्य आरंभ कर दिया है, पर्यावरणीय अनापत्ति की सीमा से परे उत्पादन का विस्तार किया है या पर्यावरण संघात अधिसूचना 2006 के अधीन पूर्व पर्यावरण अनापत्ति अभिप्राप्त किए बिना उत्पाद मिश्रण में परिवर्तन किया है, द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

2. और उक्त राजपत्र की प्रतियां जनता को 10 मई, 2016 को उपलब्ध करा दी गई थीं ;
3. और पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी सुझावों या आक्षेपों पर केंद्रीय सरकार द्वारा सम्यक्तः विचार कर लिया गया है ;
4. पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अध्याधीन, अधिनियम की धारा 3 की उपधारा (1) के अधीन केंद्रीय सरकार को ऐसे सभी उपाय करने की शक्ति है, जो वह पर्यावरण की क्वालिटी के संरक्षण और सुधार तथा पर्यावरण प्रदूषण को रोकने, नियंत्रित करने और समाप्त करने के प्रयोजनों के लिए आवश्यक और समीचीन समझती है ;
5. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 केंद्रीय सरकार को निदेश देने के लिए सशक्त करती है, जो इस प्रकार है "केंद्रीय सरकार किसी अन्य विधि में किसी बात के होते हुए भी, किन्तु इस अधिनियम के उपबंधों के अधीन रहते हुए इस अधिनियम के अधीन अपनी शक्तियों के प्रयोग और अपने कृत्यों के निर्वहन में किसी व्यक्ति, अधिकारी या प्राधिकरण को लिखित निदेश दे सकेगी और ऐसा व्यक्ति, अधिकारी या प्राधिकरण ऐसे निदेशों का अनुपालन करने के लिए आबद्ध होगा ;

6. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने उल्लंघन के मामलों में पर्यावरणीय अनापत्ति अनुदत्त करने के लिए प्रक्रिया स्थापित करने के लिए तारीख 12.12.2012 और तारीख 27.06.2013 को एक कार्यालय ज्ञापन जारी किया है ;
7. हिन्दुस्तान कापर लिमिटेड बनाम भारत संघ के मामले में 2014 की रिट याचिका (सिविल) सं0 2364 में माननीय झारखंड उच्च न्यायालय के तारीख 28 नवंबर, 2014 के आदेश के अनुसरण में माननीय न्यायालय ने यह अभिनिर्धारित किया कि तारीख 12 दिसंबर, 2012 के कार्यालय ज्ञापन के अधीन पैरा सं0 5(i) और पैरा सं0 5(ii) की शर्तें अवैध और असंवैधानिक थीं और न्यायालय ने यह और अभिनिर्धारित किया कि अभिकथित अतिक्रमण की कार्रवाई स्वतंत्र कार्यवाही और पृथक् कार्यवाही होगी और इसलिए पर्यावरण अनापत्ति के लिए प्रस्ताव पर विचार करने के लिए परियोजना प्रस्तावक के विरुद्ध कार्रवाई आरंभ करने की प्रतीक्षा नहीं की जा सकती। माननीय न्यायालय ने यह व्यवस्था और दी कि पर्यावरण अनापत्ति के प्रस्ताव की परीक्षा इसके गुणागुण, पर्यावरण विधियों के अभिकथित अतिक्रमण के लिए किसी प्रस्तावित कार्रवाई से मुक्त आधार पर की जानी चाहिए ;
8. और राष्ट्रीय हरित अधिकरण की प्रधान न्यायपीठ ने 2015 के मूल आवेदन सं0 37 तथा 2015 के मूल आवेदन सं0 213 में तारीख 7 जुलाई, 2015 के अपने आदेश द्वारा यह अभिनिर्धारित किया कि पर्यावरण (संरक्षण) अधिनियम, 1986 या पर्यावरण समाघात निर्धारण अधिसूचना, 2006 तथा तटीय विनियमन जोन अधिसूचना, 2011 के अतिक्रमणों वाले निर्देश के निबंधनों या पर्यावरण अनापत्ति या तटीय विनियमन जोन अनापत्ति के प्रस्तावों पर विचार के विषय पर तारीख 12 दिसंबर, 2012 और 24 जून, 2013 के कार्यालय ज्ञापन पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के उपबंधों को परिवर्तित या संशोधित नहीं कर सकते थे और अधिकरण ने उसे अपास्त कर दिया था ;
9. और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय तथा राज्य पर्यावरण समाघात निर्धारण प्राधिकरण को कतिपय प्रस्ताव, निर्देशों के निबंधनों और पर्यावरणीय अनापत्ति के लिए पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन ऐसी परियोजनाओं के लिए प्राप्त हो रहे हैं, जिन्होंने स्थल पर कार्य आरंभ कर दिया है, पर्यावरणीय अनापत्ति की सीमा से परे उत्पादन का विस्तार किया है या पूर्व पर्यावरणीय अनापत्ति को प्राप्त किए बिना उत्पाद मिश्रण में परिवर्तन कर दिया है ;
10. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने पर्यावरण की क्वालिटी के संरक्षण और उसमें सुधार के प्रयोजन के लिए और पर्यावरणीय प्रदूषण का उपशमन करने के लिए यह आवश्यक समझा कि वह सभी निकाय, जो पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन पर्यावरण विनियम का अनुपालन नहीं कर रहे हैं, को समीचीन रीति में पर्यावरणीय विधियों की अनुपालना के लिए उसके अंतर्गत लाया जाए ;
11. और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऐसी परियोजनाओं और क्रियाकलापों को शीघ्रतम पर्यावरणीय विधियों की अनुपालना के अधीन लाना आवश्यक समझता है न कि उन्हें अविनियमित और बिना किसी जांच के छोड़ना, जो पर्यावरण के लिए अधिक नुकसानदायक होगा तथा इस उद्देश्य को अग्रसर करने के लिए भारत सरकार ऐसी सत्ताओं को, जो अनुपालक थे, अनुपालक बनाने के लिए समुचित रक्षोपायों के साथ पर्यावरणीय अनापत्ति प्रदान करना आवश्यक समझती है, प्रक्रिया ऐसी होनी चाहिए, जो पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के उपबंधों के उल्लंघन पर रोक लगाए, जिससे अनुपालना और अनुपालना के धनीय लाभ भयोपरित हों तथा पर्यावरण के नुकसान के लिए समुचित रूप से प्रतिकर हो ;
12. और माननीय उच्चतम न्यायालय ने इंडियन काउंसिल फार एन्वायरो-लीगल एक्शन बनाम भारत संघ (बिछड़ी गांव औद्योगिक प्रदूषण का मामला) में 13 फरवरी, 1996 को निर्णय देते समय विधि के सभी सुसंगत उपबंधों का विश्लेषण किया और यह निष्कर्ष दिया कि पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन नुकसानी की वसूली की जा सकती है (1996(3) एससीसी 212)। माननीय न्यायालय ने यह संप्रेक्षित किया कि पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 केंद्रीय सरकार (या, यथास्थिति, उसके प्रतिनिधि) को "ऐसे सभी उपाय करने, जो वह पर्यावरण की क्वालिटी के संरक्षण और सुधार के प्रयोजन के लिए आवश्यक या समीचीन समझे....." अभिव्यक्त रूप से सशक्त करती है। धारा 5 केंद्रीय सरकार (या उसके प्रतिनिधि) को अधिनियम के उद्देश्यों को प्राप्त करने के लिए निदेश जारी करने की शक्ति प्रदान करती है। धारा 2(क), धारा 3 और धारा 5 में "पर्यावरण" की विस्तृत परिभाषा के अनुसार केंद्रीय सरकार को ऐसी सभी शक्तियां हैं, जो "पर्यावरण की क्वालिटी के संरक्षण और सुधार के प्रयोजन के लिए आवश्यक या समीचीन" हैं। केंद्रीय सरकार, ऐसे सभी उपाय करने और ऐसे सभी निदेश जारी करने के लिए सशक्त है, जो पूर्वोक्त प्रयोजन के लिए आवश्यक हो। इस मामले में उक्त शक्तियों के अंतर्गत गांठे कीचड़ को हटाने, उपचारिक उपाय करने और उपचारिक उपाय करने की लागत को उल्लंघन करने वाले उद्योग पर अधिरोपित करने की शक्ति भी है तथा इस प्रकार वसूल की गई रकम का, उपचारिक उपायों को कार्यान्वित करने के लिए उपयोग करना भी है। माननीय न्यायालय ने यह और संप्रेक्षित किया है कि उपचारिक उपायों को कार्यान्वित करने के लिए अपेक्षित लागत का उद्ग्रहण धारा 3 और धारा 5 में अंतर्निहित है, जिसे अत्यधिक विस्तृत और व्यापक भाषा में व्यक्त किया गया है। पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 और धारा 5 जल और वायु अधिनियमों के अन्य उपबंधों के अतिरिक्त सरकार को ऐसे सभी निदेश करने के लिए और ऐसे सभी उपाय करने के लिए सशक्त करते हैं, जो "पर्यावरण" के संरक्षण और संवर्धन के लिए आवश्यक या समीचीन हों, जिस अभिव्यक्ति को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 2(क) में अत्यधिक विस्तृत और व्यापक शब्दों में परिभाषित किया गया है। इस शक्ति के अंतर्गत किसी उद्योग कि निकट किसी क्रियाकलाप को प्रतिषिद्ध करने, उपचारिक उपायों को कार्यान्वित करने का निदेश देने और जहां कहीं आवश्यक हो, उल्लंघन करने वाले उद्योग पर उपचारिक उपायों

की लागत अधिरोपित करने की शक्ति भी है। प्रत्यर्थियों के उपचारिक उपायों की लागत की अदायगी के दायित्व का प्रश्न दूसरे दृष्टिकोण से भी देखा जा सकता है, जिसे अब सार्वभौमिक रूप से ठोस सिद्धांत के रूप में स्वीकार किया गया है, जैसे "प्रदूषणकर्ता संदाय करता है" का सिद्धांत। "प्रदूषणकर्ता संदाय करता है, सिद्धांत की यह मांग है कि प्रदूषण द्वारा कारित नुकसान को रोकने या उसका उपचार करने की वित्तीय लागत इस वचनबंध, कि जो प्रदूषण कारित करता है या ऐसे माल का उत्पादन करता है, जो प्रदूषण कारित करता है, के साथ होती है।"

13. (1) इसलिए अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (i) के उपखंड (क) और खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निदेश देती है कि परियोजना या क्रियाकलाप या विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या क्रियाकलाप, जिनके द्वारा पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन पूर्व पर्यावरणीय अनापत्ति अपेक्षित है भारत के किसी भाग में, यथास्थिति, केंद्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन गठित केंद्रीय सरकार या राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति प्राप्त किए बिना, जिसमें प्रक्रिया या प्रौद्योगिकी में परिवर्तन के साथ क्षमता में वर्धन या दोनों को शामिल किया गया है, को पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उल्लंघन का मामला माना जाएगा और उससे निम्नलिखित रीति में विनिर्दिष्ट प्रक्रिया के अनुसार ब्यौहार किया जाएगा ;

(2) उस दशा में, जब पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाएं या क्रियाकलाप संनिर्माण कार्य आरंभ करने के पश्चात् पर्यावरणीय अनापत्ति के लिए लायी जाती हैं या जिन्होंने पूर्व पर्यावरणीय अनापत्ति के बिना विस्तार, आधुनिकीकरण और उत्पाद मिश्रण में परिवर्तन किया है, उन परियोजनाओं को अतिक्रमण के मामले के रूप में समझा जाएगा और ऐसे मामलों में यहां तक कि प्रवर्ग ख की परियोजनाएं, जिन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित राज्य पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पर्यावरणीय अनापत्ति अनुदत्त की गई है, का पर्यावरणीय अनापत्ति अनुदत्त करने के लिए विशेषज्ञ मूल्यांकन समिति द्वारा ही मूल्यांकन किया जाएगा और पर्यावरणीय अनापत्ति केंद्रीय स्तर पर अनुदत्त की जाएगी।

(3) उल्लंघन के मामलों में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के उपबंधों के अधीन संबंधित राज्य या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा परियोजना प्रस्तावक के विरुद्ध कार्रवाई की जाएगी और इसके अतिरिक्त परियोजना को पर्यावरण अनापत्ति अनुदत्त किए जाने तक प्रचालन करने के लिए या अधिभोग प्रमाणपत्र जारी किए जाने के लिए अनुमति नहीं दी जाएगी।

(4) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित संबंधित क्षेत्र विशेषज्ञ मूल्यांकन समिति द्वारा उल्लंघन के मामलों का यह मूल्यांकन करने के लिए निर्धारण किया जाएगा कि परियोजना का ऐसे स्थल पर संनिर्माण किया गया है जो लागू विधियों के अधीन अनुज्ञेय है और विस्तार किया गया है, जिसको पर्याप्त पर्यावरणीय सुरक्षोपायों के साथ पर्यावरणीय मानकों की अनुपालना के अधीन भरणीय रूप से चलाया जा सकता है ; और उस दशा में जहां विशेषज्ञ मूल्यांकन समिति का निष्कर्ष नकारात्मक है, विधि के अधीन अन्य कार्रवाईयों के साथ परियोजना को बंद करने की सिफारिश की जाएगी।

(5) उस दशा में जहां पूर्वोक्त उप पैरा (4) के बिन्दु पर विशेषज्ञ मूल्यांकन समिति के निष्कर्ष सकारात्मक हैं, इस प्रवर्ग के अधीन परियोजनाओं को पर्यावरण संघात निर्धारण करने और पर्यावरणीय प्रबंधन योजना तैयार करने के लिए समुचित निदेश निबंधनों के साथ विहित किया जाएगा। इसके अतिरिक्त विशेषज्ञ मूल्यांकन समिति पारिस्थितिकीय नुकसान, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण पर परियोजना के विशिष्ट निदेश निबंधनों को विहित करेगी और उनको प्रत्यायित परामर्शदाताओं द्वारा पर्यावरण संघात निर्धारण रिपोर्ट में एक स्वतंत्र अध्याय के रूप में तैयार किया जाएगा। पारिस्थितिकीय नुकसान, सुधारकारी योजना तैयार करने और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के निर्धारण के लिए डाटा का संग्रहण और विश्लेषण, पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन सम्यकता अधिसूचित प्रयोगशाला या राष्ट्रीय जांच और अशांकन प्रत्यायन बोर्ड द्वारा प्रत्यायित प्रयोगशाला या वैज्ञानिक और औद्योगिक अनुसंधान परिषद् की पर्यावरण के क्षेत्र में कार्य कर रही प्रयोगशाला द्वारा किया जाएगा।

(6) विशेषज्ञ मूल्यांकन समिति, पर्यावरणीय प्रबंधन योजना, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना से मिलकर बनने वाली पर्यावरणीय प्रबंधन योजना को उपदर्शित करेगी, जो कि मूल्यांकन किए गए पर्यावरणीय नुकसान और पर्यावरणीय अनापत्ति की शर्त के उल्लंघन के कारण उद्भूत आर्थिक फायदे की तत्स्थानी होगी।

(7) परियोजना प्रस्तावक से सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना की रकम के समतुल्य बैंक प्रत्याभूति को राज्य प्रदूषण नियंत्रण बोर्ड के पास प्रस्तुत करने की अपेक्षा होगी और मात्रा की सिफारिश विशेषज्ञ मूल्यांकन समिति द्वारा की जाएगी और इसको विनियामक प्राधिकरण द्वारा अंतिम रूप दिया जाएगा तथा बैंक प्रत्याभूति को पर्यावरणीय अनापत्ति अनुदत्त करने

से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. ऐसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 14th March, 2017

S.O. 804(E).—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10th May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10th May, 2016;
3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.
4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;
5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as "Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;
6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.
7. Whereas, the Hon'ble High Court of Jharkhand had passed an order dated the 28th November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12th December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon'ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7th July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12th December, 2012 and 24th June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13th February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

BY RPAD



Dr. H. Malleshappa, I.F.S
Member Secretary

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai-15
Phone No.044-24359973
Fax No. 044-24359975

Lr. No. SEIAA-TN/F.226/2016/NGT dated:19.06.2017

To

The Authorized Signatory
M/s. A.C.S. Medical College and Hospital,
22, G.N. Chetti Street,
T.Nagar, Chennai – 600 017.

Sir,

Sub: SEIAA-TN – Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification dated 14.03.2017 - M/s. A.C.S. Medical College and Hospital – Application for Environmental Clearance (EC) after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC for the Proposed expansion of College and Hospital Building at S.F.No.35/1,2, 3, 64/1A, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Tiruvallur District – Application is treated as cases of violations & could not be processed at SEIAA-TN – Instructed to apply to MoEF&CC for EC stating the violations-Reg.

- Ref: 1) Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification, S.O.1533 dated: 14.09.2006.
- 2) Ministry of Environment, Forest and Climate Change (MoEF&CC) Office Memorandum No. J-11013/41/2006-IAII(I) dated: 12.12.2012.
- 3) Ministry of Environment, Forest and Climate Change (MoEF&CC) Office Memorandum NoJ-110 13/4112006-IA.II(I) dated: 27.06.2013.
- 4) Your application seeking EC dated 25.03.2009

- 5) Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification dated 14.03.2017 regarding cases of violations.
- 6) Minutes of the 220th SEIAA meeting held on 19.06.2017

The Ministry of Environment and Forest & Climate change (MoEF & CC) has issued a Notification dated 14th September, 2006 titled the **Environment Impact Assessment Notification 2006**, under the powers conferred upon it by sub-Section (1) and clause (v) of sub-Section (2) of Section 3 of the Environmental Protection project Act, 1986. As per the provisions of the Notification of 2006, the projects or activities falling under Category 'A' of the Schedule require prior permission from the Central Government while project and activities falling under Category 'B' require prior permission from the State Environment Impact Assessment Authority (for short 'SEIAA'). These permissions are to be obtained before any construction work or preparation of the land by the project management except for securing the land is started on project or activity.

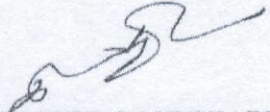
MOEF & CC, GOI further issued the Office Memorandum dated 16th November, 2010 for consideration of proposals involving violation of the Act of 1986 and the Notification of 2006. On 12th December, 2012, it has issued another Office Memorandum, superseding the Office Memorandum of 16th November, 2010. In terms of this Office Memorandum, it was stated that as soon as any case of violation with respect to the Notification of 2006 is brought to the notice of the MoEF, it will proceed to verify the veracity of the complaint through the regional offices and upon such verification the explanation of Project Proponent will be asked for. If the Ministry/SEIAA is satisfied that it is a case of violation, then before proceeding any further, the authorities would require the Project Proponent to submit its environment related policy, plan of-action and a written commitment to ensure that violation will not be repeated within 60 days in terms of the **Office Memorandum dated 12th December, 2012** and would delist the project in the meanwhile. Other detailed consequences were also provided in the Office Memorandum dated 12th December, 2012. The Office Memorandum dated 12th December, 2012 was further amended by the **Office Memorandum dated 27th June, 2013**, which inter alia, also provided as under:

"It is felt that in addition to these guidelines circulated vide aforesaid Office Memorandum dated 12.12.2012, in case of violation cases, the Project

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Hence, your application seeking Environmental clearance could not be processed at SEIAA-TN and you are requested to submit the proposal to MoEF &CC for Environmental Clearance and inform the fact to this office.

The receipt of the letter is acknowledged.



For MEMBER SECRETARY

SEIAA-TN

15/6/17



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BY RPAD

THIRU.A.V.VENKATACHALAM,I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai-15
Phone No.044-24359973
Fax No. 044-24359975

Lr. No. SEIAA-TN/F.226 /2012/NGT dated: 28.03.2018

To
ACS Medical College & Hospitals,
(Dr. MGR University), 22, (Old No.121),
G.N.Chetty Road, T.Nagar,
Chennai – 17

Sir,

Sub: SEIAA-TN – Ministry of Environment, Forest and Climate Change
(MoEF&CC) Notification dated 08.03.2018 - **ACS Medical College & Hospitals**--- Application for Environmental Clearance (EC) after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC at S.No.35/1,2,3, 63/2, 64/1A, Numbal Village, Ambattur Taluk, Thiruvallur District – Application treated as cases of violations & to be processed at SEIAA-TN – Instruction to apply to SEAC-TN for ToR stating the violations-Reg.

- Ref:
- 1) Your application seeking EC dated 25.03.2009
 - 2) MoEF&CC Notification S.O.804 (E) dated 14.03.2017 regarding cases of violations
 - 3) Lr. No. SEIAA-TN/F.226 /2016/NGT dated: 19.06.2017
 - 4) MoEF&CC Notification S.O.1030 (E) dated 08.03.2018 regarding cases of violations.
 - 5) MoEF&CC Office Memorandum No. F.No.Z-11013/22/2017-IA.II (M) dated 15.03.2018 regarding implementation of Notification S.O.1030 (E).
 - 6) MoEF&CC Office Memorandum No. F.No.Z-11013/22/2017-IA.II (M) dated 16.03.2018 regarding compliance of directions of Hon'ble Madras High Court order dated 14th March, 2018 in WMP Nos.3361, 3362 & 3721 of 2018 in WP.No.11189 of 2017.

In the reference 1st cited, you have submitted the application seeking the Environmental Clearance for the existing construction Project at S.No.35/1,2,3,

(64)

63/2, 64/1A, Numbal Village, Ambattur Taluk Thiruvallur District. It is an existing construction project under operation without obtaining the EC.

Whereas in the reference 2nd cited, the Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification dated 14.03.2017 has stated that the cases of violations will be dealt strictly as per the procedure specified in the following manner

"In case the project or activities requiring prior Environmental Clearance under EIA Notification 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted Environmental Clearance by the SEIAA constituted under sub-section(3) section 3 of the Environment (Protection) Act 1986 shall be appraised for grant of Environmental Clearance only by the Expert Appraisal Committee and Environmental Clearance will be granted at the Central Level"

Accordingly it was informed that your application for seeking Environmental Clearance after starting activity without prior EC construction 8(b) work at S.No.35/1,2,3, 63/2, 64/1A, Numbal Village, Ambattur Taluk, Thiruvallur District, could not be processed at SEIAA-TN and you were requested to submit the proposal to MoEF&CC for Environmental Clearance stating the violations vide t/o letter 3rd cited in the reference.

Whereas in the reference 4th cited, the MoEF&CC has stated that the cases of violations projects or activities covered under category A of the Schedule to the EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees, and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.

Whereas in the reference 5th cited, the MoEF&CC have issued the following guidelines regarding implementation of Notification S.O.1030 (E)

- i. The proposals received up to 13th September, 2017 on the Ministry's portal, shall be considered by the EAC or the SEAC / SEIAA in the respective States / UTs, as the case may be, in order of their submission.
- ii. All the proposals of category 'B' projects / activities pertaining to different sectors, received within six months only i.e. up to 13th September, 2017 on the Ministry's portal, but yet not considered by the EAC in the Ministry, shall be transferred online to the SEAC / SEIAAs in the respective States / UTs.
- iii. The proposals submitted directly for considering of EC (in place of ToR), shall also be considered on the same lines, in order of their submission on the Ministry's portal.
- iv. All the projects of category 'B' pertaining of different sectors, although considered by the EAC in the Ministry and accorded ToR, shall be appraised for grant of EC by the SEAC / SEIAA in the respective States / UTs.
- v. All projects / activities of all sectors, shall be required to adhere to the directions of Hon'ble Madras High Court vide order dated 13th October, 2017 while upholding the Ministry's Notification dated 14th March, 2017.

Whereas in the reference 6th cited, the MoEF&CC has issued the following directions regarding compliance of directions of Hon'ble Madras High Court order dated 14th March, 2018 in WMP Nos.3361, 3362 & 3721 of 2018 in WP.No.11189 of 2017.

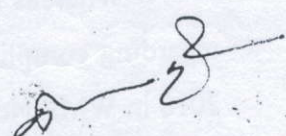
- 1. The project proponent, who have not submitted the proposals within six months window i.e up to 13th September, 2017 in pursuance of the ministry's notifications.O.804(E) dated 14.03.2017, are required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects.
- 2. The project proponent, who have submitted the proposals on the Ministry's portal after 13th September, 2017 are also required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects

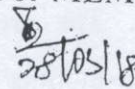
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In view of the above, you are requested adhere the following as applicable.

- a. The project proponent, who have **submitted the proposals within six months window** i.e up to 13th September, 2017 in pursuance of the ministry's notifications.O.804(E) dated 14.03.2017, is requested to submit the details to the O/o SEIAA-TN for specific Terms of Reference for S.No.35/1,2,3, 63/2, 64/1A, Numbal Village,Ambattur Taluk Thiruvallur District.
- b. The project proponent, **who have not submitted the proposals within six months window** i.e up to 13th September, 2017 in pursuance of the ministry's notifications.O.804(E) dated 14.03.2017, are required to submit the proposals within 30 days, as per Hon'ble High Court oder dated : 14.03.2018 to the O/o SEIAA-TN for specific Terms of Reference for category B projects.
- c. The project proponent, **who have submitted the proposals on the Ministry's portal after 13th September, 2017** are also required to submit the proposals within 30 days, as per Hon'ble High Court oder dated : 14.03.2018 to the O/o SEIAA-TN for specific Terms of Reference for category B projects

The receipt of this letter shall be acknowledged.


For MEMBER SECRETARY
SEIAA - TN


28/05/18



Dr. M.G.R.
EDUCATIONAL AND RESEARCH INSTITUTE
(DEEMED TO BE UNIVERSITY)

(An ISO Certified Institution)

Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

A.C.S. MEDICAL COLLEGE AND HOSPITAL

(A Constituent Unit of Dr.M.G.R.Educational and Research Institute)

MHRD G.O. NO. F.10-9/2007-u.3(A) dt. 23.05.13 & F.No. 10-9/2007-U3(A) dt. 25.09.2014



To

The Member Secretary
State Environmental Impact Assessment Authority
3rd Floor, Panagal Building, No.1, Jeenis Road
Saidapet, Chennai - 600 015

Chennai
06.07.2018

Dear Sir,

- Ref: 1. Our application seeking Environmental clearance submitted in SEIAA dtd 25/03/2009
2. Letter No SEIAA-TN/F.226/2016/NGT/dated 28/03/2018
3. Our online application SIA/TN/NCP/24686/2018 submitted on 12/04/2018

Sub: Submission of application seeking Environmental Clearance for the Constructed Hospital "ACS Medical college Hospital" at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District by M/s. Dr MGR University.

We wish to inform you that we have constructed a medical college hospital namely " ACS Medical college Hopsital " at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District. Our application has been processed under violation category and as per letter received from SEIAA dated 28/03/18 we have also uploaded online application and received acknowledgment (copy enclosed). From SEIAA

Now please find enclosed herewith the application forms (Form I, Form IA & TOR) along with necessary enclosures towards seeking environmental clearance for our hospital. Also find attached herewith a demand draft for Rs. 3,00,000 /- (Rupees Three Lakhs only) drawn in City union bank DD No. 829391 dated 22/06/18 towards the application scrutiny fee. We request you to kindly process our application and do the needful for issuing the environmental clearance at the earliest.

Thanking you.

Yours sincerely,
For M/s. ACS Medical college hospital
ARUNKUMAR
President



Enclosure: As stated above.

25. का.आ. 2572(अ), तारीख 14 सितम्बर, 2015, 30. का.आ. 3518(अ), तारीख 23 नवम्बर, 2016 ;
26. का.आ. 141(अ) 15 जनवरी, 2016, 31. का.आ. 3999(अ), तारीख 9 दिसम्बर, 2016 ;
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ; 32. का.आ. 4241(अ) तारीख 30 दिसम्बर, 2016 ; और
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ; 33. का.आ. 3611(अ) तारीख 25 जुलाई, 2018 ।
29. का.आ. 2944(अ) तारीख 14 सितम्बर, 2016 ;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th November, 2018

S.O. 5736(E).—Whereas, a draft notification further to amend the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533(E) dated the 14th September 2006 was published in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 vide S.O. 1132(E) dated the 13th March, 2018, inviting objections and suggestions from all the persons likely to be affected there by, within a period of 60 days from the date of publication of the said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the said notification, namely: -

(i) in the said notification, for paragraph 14, the following shall be substituted, namely:-

“14 Local bodies such as Municipalities, Development Authorities and District Panchayats, shall stipulate environmental conditions while granting building permission, for the Building or Construction projects with built-up area $\geq 20,000$ sq. mtrs and $< 50,000$ sq. mtrs and industrial sheds, educational institutions, hospitals and hostels for educational institutions from built-up area $\geq 20,000$ sqm to $< 1,50,000$ sq.m as specified in Notification S.O. 5733(E) dated 14th November, 2018”.

(ii) in the Schedule, for item 8 and the entries relating thereto, the following item and entries shall be substituted, namely: -

(1)	(2)	(3)	(4)	(5)
“8	Building or Construction projects or Area Development projects and Townships as well as for industrial sheds, educational institutions, hospitals and hostels for educational institutions			
8 (a)	Building or Construction projects		$\geq 50,000$ sq. mtrs. and $< 1,50,000$ sq. mtrs. of built-up area	Note-1: The term “built-up area” for the purpose of this notification is the built-up or covered area on all the floors put together including its basement and other service areas, which are proposed in the buildings or construction projects. Note 2: The projects or activities shall not include industrial sheds, educational institutions, hospitals and hostels for educational institutions. Note 3: General Conditions shall not apply.
8 (b)	Townships and Area Development projects as well as industrial sheds,		$\geq 1,50,000$ sq. mtrs. of built-up area and or covering an area ≥ 50 ha.	A project of Township and Area Development Projects covered under this item shall require an Environment Assessment Report and be appraised as Category ‘B ₁ ’ Project. Note: - General Conditions shall not apply.

	educational institutions, hospitals and hostels for educational institutions			
--	--	--	--	--

[F. No. 3-49/2017-IA.III-Pt.]

JIGMET TAKPA, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers:-

1. S.O. 1949 (E) dated the 13th November, 2006
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;
15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd February, 2015;
19. S.O. 811 (E) dated the 23rd March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016; and
33. S.O. 3611(E) dated the 25th July, 2018.

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BY RPAD:

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No.: F- TECH - 011 (NA - 21) / W / 19. Date : 22.01.19.

Sub: TNPCB - O/o. DEE, Tiruvallur - industries - M/s. ACS Medical College Hospital (Dr.M.G.R.University), No.35/1,2,3 64/1A,63/2 Noombal, Ambattur, Tiruvallur District - violating the consent order conditions - notice under Sub-Section(5) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 - issued - reg.

Ref: 1. TNPCB's Proc. No.:TNPCB/ BMWM/37016/08/W Dated 04.02.2008

2. Inspection of the unit by TNPCB Official on 21.01.2019.

Tamilnadu Pollution Control Board serves this notice under sub-section (5) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act).

As per sub-section (1) of Section 25 of the Act, previous consent of the Board should have been obtained by you to establish any industry or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge of sewage or trade effluent into any stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage/trade effluent or begin to make any new discharge of sewage or trade effluent.

Whereas, your unit of M/s. ACS Medical College Hospital (Dr.M.G.R.University), No.35/1,2,3, 64/1A,63/2 Noombal Village, Poonamallee Taluk, Tiruvallur District was issued Consent for Establishment only with validity up to 03.02.2010 vide reference 1st cited with the following general condition:

"General Condition No. 1: This consent to establish cannot be construed as Consent to Operate."

Whereas, during inspection of your unit on 22.01.19, the following are noticed:

1. The unit is commissioned with Hospital and the same is under operation without obtaining 'Consent to Operate' from the Board.
2. The unit is in operation without obtaining Environmental Clearance for its activity under EIA Notification 2006, as amended.

Thereby, you have violated the said conditions of the consent order issued under and thus the provisions of the Section 25 of the Act have been contravened by you which is an offence under the Act.


Hence, you are requested to issue show cause within 7 days from the date of receipt of this notice as to why penal action should not be taken against you as occupier for establishing

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initiated against you as occupier for contravening the Section 21 of the Air (P&CP) Act, 1981 as amended in 1987 and also why direction in exercise of the power conferred under Section 31 (A) of the Act should not be issued for closure of the unit and for stoppage of power supply to the unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruvallur.

To

The Trustee,
M/s. ACS Medical College Hospital,
#22(121), G.N. Chetty Road,
T.Nagar,
Chennai - 600 017.



BY RPAD:

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No.: F- TECH - 011 (NA - 21) / W / 19. Date : 22. 01.19.

Sub: TNPCB - O/o. DEE, Tiruvallur - industries - M/s. ACS Medical College Hospital (Dr.M.G.R.University), No.35/1,2,3 64/1A,63/2 Noombal, Ambattur, Tiruvallur District - violating the consent order conditions - notice under Sub-Section(5) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 - issued -reg.

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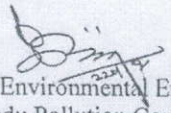
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Hence, you are requested to issue show cause within 7 days from the date of receipt of this notice as to why penal action should not be taken against you as occupier for establishing

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It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this notice shall be acknowledged.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruvallur.

To

The Trustee,
M/s. ACS Medical College Hospital,
#22(121), G.N. Chetty Road,
T.Nagar,
Chennai - 600 017.



ADS copy

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NAAC
74

Dr. M.G.R.
EDUCATIONAL AND RESEARCH INSTITUTE
(DEEMED TO BE UNIVERSITY)
(An ISO Certified Institution)

Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

02.02.2019

To

District Environment Engineer (DEE)
Tamilnadu Pollution Control Board (TNPCCB),
Plot No.41, 1st Street, Judges Colony,
Thiruvallur - 602 001.

Sir,

Sub: ACS Medical College and Hospital (Dr. MGR Educational and Research Institute (Deemed to be University) Survey No.35/1,2,3 , 63/2, 64/1A in Noombal Village, Ambattur Taluk, Thiruvallur District – Notice under sub section 5 (sec 25) of Water (Prevention and control of pollution) Act 1974 as amended in 1988 – Reply submitted - Reg.

- Ref: 1. Proceedings No.TNPCCB/BMWM/37016/08/A dated 14.02.2008
2. MOEFCC's Office Memorandum F.No.19-2/2013-IA-III dated 09.06.2015
3. MOEFCC's Notification S.O.804(E) dated 14.03.2017
4. Acknowledgement issued by SEIAA-TN dated 06.07.2018
5. Proceedings No.F-TECH-011(NA-21)/W/19 dated 22.01.19

With reference to your proceedings 5th cited on the above subject, we submit the following for your kind consideration.

We are operating ACS Medical College & Hospital, approved by Medical Council of India (MCI), Government of India under a non-profitable trust imparting high quality of medical education and providing affordable healthcare to public.

We had received a show cause letter from your office vide Ref. 5th cited above seeking show cause for not obtaining Environmental Clearance (EC) and Consent to Operate (CTO).

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Dr. M.G.R.
EDUCATIONAL AND RESEARCH INSTITUTE
 (DEEMED TO BE UNIVERSITY)
 (An ISO Certified Institution)



Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

..2..

We had obtained Consent to establish (CTE) vide Ref.1st cited with a clear intention to comply with TNPCB guidelines.

But due to several guidelines issued by Ministry of Environment, Forests and Climate Change (MoEF&CC) from 2010 to 2014 with less clarity on the operation of Medical College & Hospital had restricted us from obtaining EC and CTO.

Only MOEFCC's Office Memorandum vide Ref.2nd cited issued in 2015 had directed us to obtain EC towards operation of Hospital component of Medical College. Based on above, we had submitted our application to State Environment Impact Assessment Authority – Tamilnadu (SEIAA-TN) for obtaining EC in 2016.

Subsequently, our application was placed under Violation Category by SEIAA-TN and we had been directed to obtain EC as per MOEF&CC's notification vide Ref.3rd cited. In compliance to above notification, we had submitted our application to SEIAA-TN as per vide Ref.4th cited.

So, our application for obtaining EC is under process at SEIAA-TN. We will obtain CTO from TNPCB on obtaining EC from SEIAA-TN.

We follow the Environment guidelines strictly during operation of unit with required infrastructure and man-power.

We request you kindly consider our reply and drop further action in this regard.

If any additional informations / documents are required, we are ready to furnish the same.

Thank you,

For M/s. ACS Medical College & Hospital

[Handwritten Signature]
 Authorised Signatory

- Encl:** . 1. MOEFCC's Office Memorandum F.No.19-2/2013-IA-III dated 09.06.2015
 2. MOEFCC's Notification S.O.804(E) dated 14.03.2017
 3. Acknowledgement issued by SEIAA-TN dated 06.07.2018



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Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

Lr.No.SEIAA/TN/F.No. 226/2018 dated.13.03.2019.

To

The President

Dr. M.G.R Educational and Research Institute

New No. 22, Old No. 121, G.N. Chetty Road,

T.Nagar, Chennai – 600 017

Sir,

Sub: SEIAA-TN – Proposal seeking Environmental Clearance for the Constructed Medical College and Hospital “A.C.S Medical College & Hospital” at S. F. No. 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District – Additional details to be submitted – Regarding

Ref: 1. Your application for ToR to SEIAA-TN under violation dated:
11.07.2018

xxxxxxx

I invite kind attention to the reference cited above where in you have submitted application seeking ToR under violation for the Constructed Medical College and Hospital “A.C.S Medical College & Hospital” at S. F. No. 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District. You are requested to furnish the following additional details:

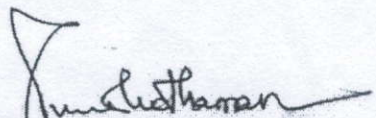
1. Land use classification and land ownership documents for the Survey number 64/1B2.
2. Project cost (excluding EMP Cost) signed by the chartered accountant.
3. Report of analysis for the existing STP.
4. Liquid waste treatment and disposal mechanism.

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5. The project proponent has applied for EC on 26.04.2013 for a total plot area of 1,20,250 sq.m and total built up area of 85079.69 sq.m. But now the project proponent has applied for EC under violation notification for total land area of 1, 19,263.71 sq.m and built up area of 22, 281.66 sq.m. You are requested to clarify the difference in land area and built up area.
6. Date of commencement of construction of different blocks with detail.
7. Present stage of construction at the site.

In this regard, you are requested to furnish the above details to this office at the earliest.

The receipt of the letter may be acknowledged.


for - MEMBER SECRETARY
SEIAA - TN

S.H
12/03/19



A.C.S. Medical College & Hospital
Velappanchavadi, Chennai – 77

Dr. M.G.R.

Educational and Research Institute

(Decl Deemed to be University u/s.3 of UGC Act 1956)

Phone: 26802133 / 26801010

78

Date: 29.04.2019

Ref:Acsmc&h/Ms/04/19

From

Medical Director
A.C.S. Medical College & Hospital
Velappanchavadi, Chennai-77.

To

Er.R.Ramasubbu, M.E
District Environmental Engineer (a/c),
Tamil Nadu Pollution Control Board,
Plotno:41, First Street, Judges Colony,
Periyakuppam, Thiruvallur – 602 001.

Ref: Letter No:F- TECH - 28 / 19 Date:11.04.2019

Sub: Bio Medical Waste Management Rules 2016

We acknowledge receipt of your letter referred as above and confirm that we have applied / updated online for consent and authorization on 29.04.2019. Copy of the form is enclosed with this letter.

Thanking you

Medical Director

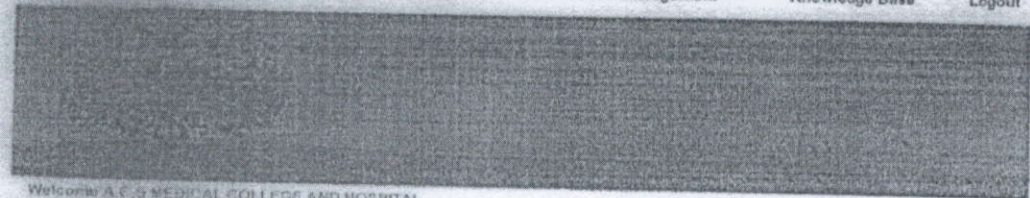
Medical Director

ACS MEDICAL COLLEGE & HOSPITAL
VELAPPANCHAVADI, CHENNAI-600 077



Home Consent Management **Local Body Management** Waste Management CESS Management Knowledge Base Logout

- Industry Profile
- Apply For Consent
- Change Password
- Delete Application
- Consent Fee Calculator
- Online Payment Verification
- View Notices



Welcome A.C.S MEDICAL COLLEGE AND HOSPITAL

Date : 3-6-2019

View Consent Fee Demand and Remittance details |

General Other Raw Material/Product WC/Effluent Solid Waste Air Emission Documents

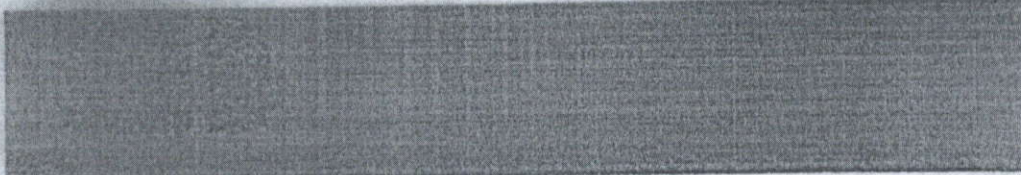
Consent Fee

General Details	
Consent Type:	CTO
Consent For:	Air & Water
Application For :	direct
Industry Details	
Industry Name:	A.C.S MEDICAL COLLEGE AND HOSPITAL
Industry Location-Postal Address*:	periyar EVR high road NH-4 chennai Bangalore Highways Numbal Village Velappanchavadi
Pin Code:	600077
Revenue District:	Tiruvallur
Taluk:	MADURAVOYAL
SF No of the Industry location/Plot No in case of Govt Industrial Estates:	35/1,2,3 64/1A 63/2 64/1B2
Village:	NOOMBAL
Local Body Type:	Municipality
Local Body:	THIRUVERKADU
Category:	REB
Industry Type:	1026-Health care establishment (As defined in BMW Rules)
Other Industry Type Detail:	
Scale of Industry :	Large
Status:	Proposed
Date of Commissioning :	09-07-2008
Registration/License No.:	
Gross Fixed Assets-cost without Depreciation :(Rs in Lakhs)	5911.43 As On : 06-04-2015
Plant & Machinery cost without Depreciation:(Rs in Lakhs)	903.35 As On : 06-04-2015
Status Of Industry:	Individual
Phone No. with code :	044 64570316
Fax No. with code :	044 26802155
e-mail Address:	dean.acsmch@gmail.com
Jurisdiction Office:	AMBATTUR
Occupiers Details	
Registered Office Address :	Periyar EVR high road NH-4 chennai Bangalore Highways Numbal Village Velappanchavadi
Pin Code:	600077
Occupier Name:	Dr A Shaw Nawaz Khan
Occupier Designation:	The Director
Phone No. with code :	
Fax No. with code :	
Mobile No:	9840058930
e-mail Address:	dean.acsmch@gmail.com

Edit



- Industry Profile
- Apply For Consent
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- Online Payment Verification
- View Notices



Welcome A.C.S MEDICAL COLLEGE AND HOSPITAL

Date : 3-6-2019

[View Consent Fee Demand and Remittance details](#)

General Other Raw Material/Product WC/Effluent Solid Waste Air Emission Documents

Consent Fee

Other Details

Applicant Name :	Dr A Shaw Nawaz Khan
Designation :	The Director
Correspondence Address	
Address/City :	Periyar EVR high road NH-4 chennai Bangalore Highways Numbal Village Velappanchavadi
Pin Code :	600077
Taluk :	Ambattur
District :	Tiruvallur
State :	Tamilnadu
Phone No. with code :	
Fax No. with code :	
Mobile No. :	9840058930
e-mail Address :	dean.acsmch@gmail.com
Website Address:	
Total no. of average working days in a year	300
Total no. of working shifts per day	1
Land status	Leased (Rent per Year in Lakhs)
Cost of Air Pollution control measures(Rs. in Lakhs):	
Cost of Water Pollution control measures(Rs. in Lakhs):	
Manufacturing Process :	Health Facilities
Total extent of Land Area (in Hectares)	12.025
Ground coverage area of the industry (in Hectares,)	2.8336
Green belt/Irrigation area of the industry (in Hectares) :	8.5079
Solid waste Storage/disposal area(in Hectares) :	0
Vacant area(in Hectares) :	0.6835
Total no. of Employees working per day(including contract workers)	400
Details of habitations nearby:	View
Name of the nearby Roadways(Viz.):	MH CHENNAI-TIRUVALLUR(Name)
Distance from the site:	0.1
Land use classification of the site:	
Authority(Which classified the land use):	C M D A
Name and Distance of the sensitive area like places of Archeological importance, national park, Wild Life Birds sanctuary , Marine National Park, Mangrove Forests,reserved forests ,marsh lands if any located within 10 KM radius of the unit:	(Name of Sensitive area from Unit) (Distance of Sensitive area from Unit)
Is the Unit is located with in 1 Km from marine coastal area(sea, estuaries, back waters), If Yes please mention the distance from the unit:	NO (Distance In Meter)
Name and Address of all Directors/Partners:	View

Edit



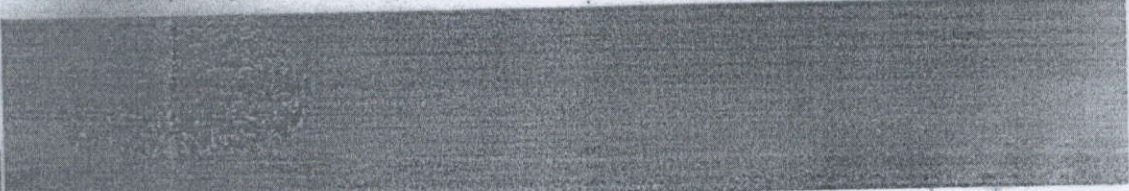
82



- Apply Authorization
- Waste Management Authorization Applications
- Delete Application

Send us your feedback and suggestions

click here for any kind complaints or query



Welcome A.C.S MEDICAL COLLEGE AND HOSPITAL

Date : 29-4-2019

General Details Bio-Medical Waste Generation Details Bio-Medical Waste Management Details

BMW Treatment Equipments details Documents

HCF/CBMWTF Type *	HCF
Bio-Medical Waste Facility Status *	Private Hospital(Bedded)
CBMWTF- location and Office address of treatment and disposal *	HCF-Common Facility Member M/s. Tamil Nadu Waste Management Ltd, Kinnar Village, Maduranthagam Tk, Kancheepuram Dt. Pin: 603 303.
Mode of Transportation of BMW	Common Facility Vehicle
Status of CTE/CTO-latest consent type, issued date and validity date	
GPS Coordinates -Lat/ Lon of the location of applicant facility (In Decimal degrees with 6 decimals): Ex: Latitude: 8.123456 N, 12.236544 N, etc Longitude: 77.235648 E, 78.253674 E,etc	Latitude N Decimal Degrees Longitude E Decimal Degrees
Details of directions or notices or legal actions if any during the period of earlier authorisation (Attach documents if any)	
Details of Activity & Facility status-For HCF only	
a). Medical treatment Facility provided to Outpatients	900 Nos./Day
b). Medical treatment Facility provided to Inpatients	450 Nos./Day
c). No of Beds of HCF	450 Nos.
d). For Non bedded Hospital (Specify)	
e). Total number of Inpatients & outpatients treated per month in the HCF	
f). Whether the colour coded bags or containers has been provided for collection and segregation of BMW as prescribed in BMW rules?	
g). Details of training conducted to the paramedical staff/sanitary workers in the BMW management	

Edit

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Tamil Nadu
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

Logout

Knowledge Base

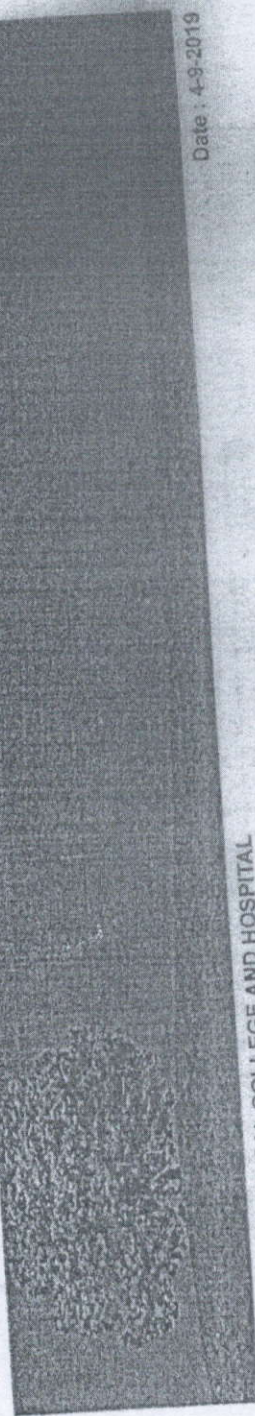
CESS Management

Waste Management

Laboratory Management

Home Consent Management

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- ▶ Change Password
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- ▶ Online Payment Verification
- ▶ View Notices



Date : 4-9-2019

Welcome A.C.S MEDICAL COLLEGE AND HOSPITAL

If you want to edit some data click on Industry Profile

Send us your feedback and suggestions

click here for any kind of complaints or query

In-progress Application Completed Application

Application No	Application Date	Application For	Industry Name	Application Type	Certificate For
4263313	09-04-2016 06:47	Air & Water	A.C.S MEDICAL COLLEGE AND HOSPITAL	CTO	direct
24245828	27-04-2019 12:40	Air & Water	A.C.S MEDICAL COLLEGE AND HOSPITAL	CTE	new



(84)

Dr. M.G.R.
EDUCATIONAL AND RESEARCH INSTITUTE
(DEEMED TO BE UNIVERSITY)
(An ISO Certified Institution)

Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

Chennai
02.05.2019

To

The Member Secretary
State Level Environment Impact Assessment Authority, Tamil Nadu
3rd Floor, Panagal Maaligai
No.1 Jeenis Road, Saidapet
Chennai -600 015

Sir,

Sub: Environmental Clearance – M/s. Dr. MGR Educational and Research Institute (Deemed to be University) – Constructed Hospital “ACS Medical College & Hospital” at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Noombal Village, Ambattur Taluk, Thiruvallur District under project category – B1 and schedule S.No. 8(a) – Additional Details – Reg.

Ref: 1. Our application seeking EC submitted in SEIAA dated 25/03/2009
2. Letter No. SEIAA-TN/F.226/2016/NGT/dated 28/03/2018
3. Our online application SIA/TN/NCP/24686/2018 submitted on 12/04/2018
4. Our application for ToR to SEIAA – TN under Violation dated: 11.07.2018
5. Letter No. SEIAA-TN/F.226/2018 dated 13/03/2019

With reference to the letter cited above, we were requested to furnish the following details so as to consider our request to grant environmental clearance for our project. Kindly find the below additional details:

1. Land use classification and Land Ownership Documents for the survey number 64/1B2.

Land Use Classification, Land Ownership Document and Correlation Statement from survey of land records mentioning the old and new survey numbers is enclosed as **Annexure - 1A, 1B and 1C** respectively for your reference.



Dr. M.G.R. EDUCATIONAL AND RESEARCH INSTITUTE

(DEEMED TO BE UNIVERSITY)

(An ISO Certified Institution)

Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

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2. Project Cost (excluding EMP Cost) signed by the Chartered Accountant.

Project Cost Certificate is enclosed as Annexure - II.

3. Report of Analysis of the existing STP.

Copy of latest report of analysis of the existing STP is enclosed as Annexure - III.

4. Liquid waste treatment and disposal mechanism.

Liquid waste generated from laboratory and Operation Theatres is being collected and sent to ETP of capacity 10 KLD. The treatment unit comprise of bar screen chamber, Lime Dosing System, Poly Dosing System, Flash Mixer, Tube Settling Media and Primary Settling Tank. (Scheme enclosed as Annexure - IV) It is then sent to STP for further treatment along with generated sewage.

5. The project proponent has applied for EC on 26.04.2013 for a total plot area of 1,20,250 sq.m and the total built-up area of 85,079.69 sq.m. But now the project proponent has applied for EC under violation notification for total area of 1,19,263.71 sqm and built-up area of 22,281.66 sqm. You are requested to clarify the difference in land area and built-up area

Our original application for EC applied on 26/04/2013 includes medical college campus and hostel building. We understand that EIA Notification dated 22.12.2014 provides exemption to buildings of educational institutions including universities from obtaining prior environment clearance under the provisions of the EIA Notification, 2006. Hence now we have applied only for the hospital facility inside the medical college campus. Also we wish to inform that we have separate STP and DG and other utilities exclusively for the hospital facility. Hence we have bifurcated the educational campus and hospital facility separately. Hence the total built-up area mentioned in the application has been revised as 22, 281.66 sqm.



(80)

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(An ISO Certified Institution)

Maduravoyal, Chennai - 600 095, Tamil Nadu, India.

..3..

Regarding the extent of land we wish to clarify that it is 1,20,250 sq.m as per patta and 1,19,263.71 Sqm as per lease documents. During application processing in CMDA they have considered the least extent (as per lease document). Hence we have now applied as per the CMDA approval plan. Please refer CMDA approved site plan enclosed along with our original application.

6. Date of commencement of construction of different blocks with detail.

We would like to inform that our constructions works initiated in the year 2006 and the works are completed in the year 2008.

7. Present stage of construction at site.

We wish to confirm that we have completed all hospital construction and it is in operational from the year 2008. Please find enclosed documentary evidence regarding date of commissioning. (Refer Annexure - V)

With the above details submission we request the SEIAA to consider our reply and process our application seeking Environmental clearance and issue the same as early as possible.

Thanking you.

Yours sincerely,

For M/s. Dr. MGR Educational and Research Institute (Deemed to be University)

Authorised signatory

1/2

Enclosure: As stated above.



Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaliga
No.1, Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCES (ToR)

Letter No.SEIAA-TN/F.No. 226/Violation/ToR - 821/2020 dated: 23.11.2020

To

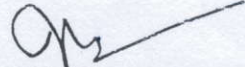
The Director
M/s. Dr. M.G.R Educational and Research Institute
New No.22, Old No.121,
G.N.Chetty Road,
T.Nagar,
Chennai-600 017

Sir,

Sub: SEIAA-TN – Terms of Reference (ToR) under violation for the constructed medical college & hospital buildings namely “A.C.S Medical College & Hospital” by M/s. Dr. M.G.R Educational and Research Institute at S.F.Nos. 35/1, 2, 3, 63/2, 64/1A & 1B2 Numbal Village, Ambattur Taluk, Tiruvallur District, Tamil Nadu under Schedule S.No. 8(a) of category “B” – TOR issued for the preparation of EIA report, EMP report, ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation –Regarding

- Ref:
1. MoEF & CC Notification S.O. 804 (E) dated 14.03.2017
 2. MoEF & CC Notification S.O.1030 (E) dated 08.03.2018
 3. Proponent hard copy submitted to SEIAA-TN for ToR (Under Violation)
Dated: 30.01.2020 ?
 4. Minutes of the 171st SEAC Meeting held on 24.08.2020.
 5. Minutes of the 400th SEIAA Meeting held on 28.09.2020
 6. Proponent submitted the additional details to SEIAA-TN on 05.11.2020




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7. Minutes of the 410th SEIAA Meeting held on 11.11.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Environmental Clearance.

The proponent of Dr. M.G.R Educational and Research Institute, submitted application seeking ToR under the MoEF & CC Notification cited under reference 1st & 2nd the proponent online application submitted for Terms of Reference to MoEF & CC dated on 12.04.2018 & 31.10.2020 and same proponent submitted hard copy application to SEIAA-TN for ToR on 30.01.2020 & 05.11.2020 under reference 3rd & 5th cited in the constructed medical college & hospital buildings namely "A.C.S Medical College & Hospital" by M/s. Dr. M.G.R Educational and Research Institute at S.F.Nos. 35/1, 2, 3, 63/2, 64/1A & 1B2 Numbal Village, Ambattur Taluk, Tiruvallur District, Tamil Nadu.

The proposal seeking ToR was placed in the 171st SEAC Meeting held on 24.08.2020. Based on the proposal submitted and the presentation made, the SEAC decided to recommends the Terms of Reference in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of Council of Scientific and Industrial research Institutions working in the field of Environment.

- a) The proponent is directed to submit the details of the proposal for e-waste management from the building, as part of the EIA report.
- b) STP adequacy certificate from Anna University/IIT, etc should be submitted.
- c) CER proposal shall be furnished.
- d) Agreement with the Authorized recyclers for solid waste disposal shall be furnished.
- e) Revised water balance shall be furnished. Design detail of Sewage Treatment plant along with performances shall be furnished.
- f) Hazardous waste management plan shall be furnished.
- g) Existing STP & ETP performance for last 2 years shall be furnished.

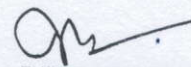


- h) Bio medical waste management plan shall be furnished along with the Bio medical waste input and handled for the existing shall be furnished.
- i) Design criteria for the STP & ETP along with the oxygen transfer efficiency shall be furnished.
- j) The waste water generation and handling for the same shall be furnished.
- k) Details of the occupational health check-up carried out for the workers and employees working in the Bio medical waste facility.
- l) The revised proposal of the Form I with existing built up area of 78,103.58 sq.m as committed in the meeting shall be submitted to SEIAA and the same shall be uploaded in the Parivesh Website.

The subject was placed in the 410th SEIAA meeting held on 11.11.2020. After detailed discussion the Authority decided to accept the recommendations of SEAC and decided to grant standard Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan with specific Terms of Reference for assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the Environment Impact Assessment report as recommended by SEAC and subject to General conditions in addition to the following conditions:

1. The proponent shall furnish the analysis of the water quality of the bore well/Open well in and around at least 1Km from the boundary of the project site.
2. The project proponent shall submit the suitable land use classification certificate obtained from the DTCP/CMDA.
3. Details of the building along with floor wise area of the each building.
4. Details of study on social impact, including livelihood of local people.
5. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.




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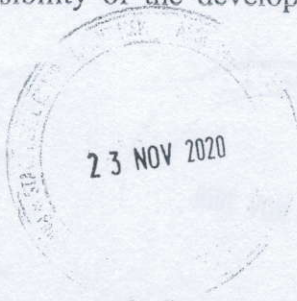
6. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.

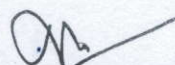
TERMS OF REFERENCE (TOR) FOR THE PURPOSE OF PREPARING THE EIA/EMP FOR M/S. DR. M.G.R EDUCATIONAL AND RESEARCH INSTITUTE FOR THE CONSTRUCTED MEDICAL COLLEGE & HOSPITAL BUILDINGS NAMELY "A.C.S MEDICAL COLLEGE & HOSPITAL" AT S.F.NOS. 35/1, 2, 3, 63/2, 64/1A & 1B2 NUMBAL VILLAGE, AMBATTUR TALUK, TIRUVALLUR DISTRICT, TAMIL NADU UNDER THE CATEGORY OF VIOLATION AS PER THE MOEF & CC NOTIFICATION.

Part-I

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR CONSTRUCTION PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

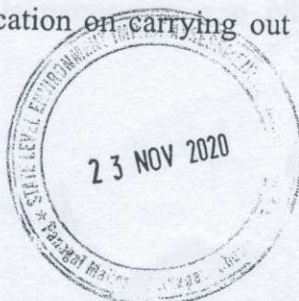
- 1) Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 2) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 3) Examine baseline environmental quality along with projected incremental load due to the project.
- 4) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 5) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
- 6) Submit the details of the trees to be felled for the project.
- 7) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 8) Submit Roles and responsibility of the developer etc for compliance of environmental




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regulations under the provisions of EP Act.

- 9) Ground water classification as per the Central Ground Water Authority.
- 10) Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
- 11) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 12) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- 13) Examine details of solid waste generation treatment and its disposal.
- 14) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
- 15) DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
- 16) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- 17) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- 18) Examine the details of transport of materials for construction which should include source and availability.
- 19) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 20) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 22) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 23) Any further clarification on carrying out the above studies including anticipated impacts



National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”

After the appraisal of the project, the SEAC decided that the Para No.2 stated above is applicable to the project. Hence, the proponent is directed to prepare appropriate reports as contained in the Para 2.

While complying with the specific aspects of the MoEF & CC directions as stated in the Para 2 above, the following steps should be followed:

Step 1: Enumerate the aspects of Violation:

- a) The proponent should enumerate the violations as applicable to the project.
- b) Furnish a description of each violation with quantitative and qualitative data.
- c) Violation categories are to be decided taking into consideration the stage at which the project execution stands.

Step 2: Ecological Damage Assessment:

- a) For each aspect of violation enumerated in step (1), identify the resultant environmental damage that may have been caused.
- b) Furnish a description of the environmental damages with quantitative and qualitative data.

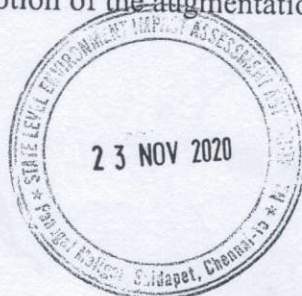
Step 3: Remediation Plan:

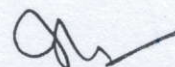
- a) For the Environmental damage(s) identified in the step (2) above, prepare the remediation plan for the each or combination of damages.
- b) The remediation plan should essentially consists of problem statement, target to be achieved (quantity), standards, technology/procedure for remediation, equipment and machinery to be used, time schedule and remediation cost(direct and indirect cost, capital as well as O&M costs).

SECTION B

1. Natural resource Augmentation:

- a) The resources that should be considered for augmentation should essentially consist of land, biota, air, water and other resources as applicable.
- b) Proponent may choose one or more of the resource augmentation as applicable and provide a description of the augmentation proposal in detail for each resource.




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c) The proponent should also furnish the cost for each augmentation scheme.

2. Community resource Augmentation:

- a) The proponent should prepare a plan of action for addressing the needs of the community in terms of resources in the sectors of education, health and sports primarily and other such resources as applicable to the community in the vicinity of the project.
- b) The community resource augmentation plan should consist of rehabilitation of houses and people, budget allocation and time schedule for completing the activity.

SECTION C

The proponent should prepare content for the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation separately in a chapter and include in the EIA / EMP report.


SECTION D

- a) After the appraisal of the EIA / EMP report submitted by the proponent, the SEAC will make a judgement of the quality of the content in the EIA / EMP report specifically with reference to the chapter covering the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation.
- b) In the judgement of SEAC, if the quality of the content in the chapter is not satisfactory, the SEAC may direct the proponent to further revise the chapter and resubmit the EIA/EMP report.
- c) If SEAC concludes that the technical part is satisfactory and the costing aspect is not satisfactory then the SEAC may revert to legal provisions, MoEF & CC guidelines and similar expert committee recommendations for finalizing the cost aspects or the SEAC may use its own expertise and experience in finalizing the cost.

SECTION E

The proponent is directed to furnish data as per the CHECKLIST (Enclosure). It will help the SEAC in arriving at the nature of violations, the ecological damage and the associated cost.




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PART III:

DEFICIENCIES TO BE RECTIFIED BEFORE SUBMITTING THE EIA REPORT:

- 1) The proponent is directed to submit the details of the proposal for e-waste management from the building, as part of the EIA report.
- 2) STP adequacy certificate from Anna University/IIT, etc should be submitted.
- 3) CER proposal shall be furnished.
- 4) Agreement with the Authorized recyclers for solid waste disposal shall be furnished.
- 5) Revised water balance shall be furnished. Design detail of Sewage Treatment plant along with performances shall be furnished.
- 6) Hazardous waste management plan shall be furnished.
- 7) Existing STP & ETP performance for last 2 years shall be furnished.
- 8) Bio medical waste management plan shall be furnished along with the Bio medical waste input and handled for the existing shall be furnished.
- 9) Design criteria for the STP & ETP along with the oxygen transfer efficiency shall be furnished.
- 10) The waste water generation and handling for the same shall be furnished.
- 11) Details of the occupational health check-up carried out for the workers and employees working in the Bio medical waste facility.
- 12) The revised proposal of the Form I with existing built up area of 78,103.58 sq.m as committed in the meeting shall be submitted to SEIAA and the same shall be uploaded in the Parivesh Website.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.



[Signature]
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prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009,18th March 2010, 28th May 2010 , 28th June 2010 ,31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.

▪ After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

▪ The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.

▪ The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.



SEIAA

TN


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Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. Stock File.



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Enclosure
CHECKLIST

To be filled in by the project proponent with supporting documents. Furnish reply to each question listed below.

Name of the project:

Project location:

Stage at which the project execution stands:

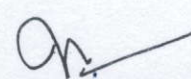
Part - A – Applicable for Pre-construction:

1. Have the constructions of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., been made in the earmarked area only?
2. Have statutory clearances and approvals been obtained?
 - a) Chief Controller of Explosives
 - b) Fire and Rescue Services Department,
 - c) Civil Aviation Department,
 - d) Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972,
 - e) State / Central Ground Water Authority,
 - f) Coastal Regulatory Zone Authority, Bio-Diversity Act, 2002, Wetland Authority Act & Rules, other statutory and other authorities as applicable to the project been obtained by project proponent from the concerned competent authorities?
3. Have trees been cut? If yes, has the compensation plantation been done, in the ratio of 1:10?
4. Have the Plastic wastes been segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2016?
5. Has a separate environmental management cell formed with suitable qualified personnel?

Part - B –Pre construction phase:

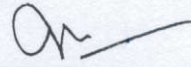
6. Has the approval of the competent authority been obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work?
7. Have all required sanitary and hygienic measures for the workers were in place before starting construction activities and the same have been maintained throughout the construction phase?




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8. Are the designs of buildings in conformity with the Seismic Zone Classifications?
9. Has the construction of the structures been undertaken as per the plans approved by the concerned local authorities/local administration?
10. Has any construction activity of any kind been taken up in the OSR area?
11. Has the Consent of the local body concerned been obtained for using the treated sewage in the OSR area for gardening purpose?
12. Are the height and coverage of the constructions in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011?
13. Is the basement of the building above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA?
14. Are the pipelines marked with different colors with the following details?
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains and
 - ix. Rain water harvesting system.,
15. Has a First Aid Room been provided in the project site during the entire construction and operation phases of the project?
16. Has the structural design of the proposed building been vetted by premier academic institutions like Anna University, IIT Madras, etc?
17. Is there any threat to the biodiversity due to the proposed development?
18. Has the present land use surrounding the project site got disturbed at any point of time?
19. Has the existing land use been altered due to the project and is it in consistent with the surroundings?
20. Has the green belt area been planted with indigenous native trees, in adequate numbers and areas?



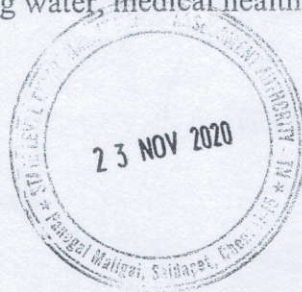

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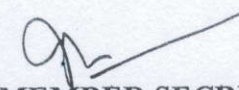
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21. Have the natural vegetation listed particularly the trees, been removed during the construction phase? Was there disturbance to the aquatic eco-system within and outside the area?
22. Did the construction activities of the site adhere to all environmental and ecological standards and safeguards?
23. Have the rain water harvesting system (storage + recharge pits) been designed as per the Rain water harvesting and conservation manual of CPWD?
24. Has the land earmarked for OSR been identified, earmarked in coordination with CMDA adjacent to the entry or exit and it has been fenced?
25. Does storm water generated within the premises find access to any water bodies directly/indirectly?
26. Are proper Fire fighting plan and disaster management plan in place?
27. Does the building spoil the green views and aesthetics of surroundings and does it provide enough clean air space?
28. Are the DG Sets and STP located away from the boundary of the project site to ensure minimal disturbance to the neighbours?

Part - C – Construction phase:

29. Have all the labourers engaged for construction been screened for health and adequately treated before and during their employment on the work at the site?
30. Were Personnel working in dusty areas given protective respiratory devices and provided with adequate training and information on safety and health aspects? Have Occupational health surveillance program of the workers been undertaken periodically to observe any contradictions due to exposure to dust?
31. Have Periodical medical examination of the workers engaged in the project been carried out and records maintained?
32. Water Supply:
 - i) If water requirement during construction phase was met from ground water source, then approval of the PWD Department of water resources is necessary. Was it obtained?
 - ii) Was provision made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc?




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SEIAA-TN

- iii) Was adequate drinking water and sanitary facilities provided for construction workers at the site? Was the treatment and disposal of waste water through dispersion trench after treatment through septic tank? The MSW generated disposed through Local Body?
- iv) Was water demand during construction reduced by use of pre-mixed concrete, curing agents and other best practices prevalent?
- v) Are the fixtures for showers, toilet flushing and drinking water of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control?

33. Solid Waste Management:

- i) Was the solid waste in the form of excavated earth excluding the top soil generated from the project activity scientifically utilized for construction of approach roads and peripheral roads?

34. Top Soil Management:

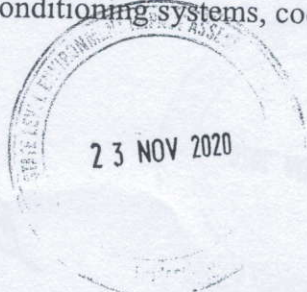
- i) Was the top soil excavated during construction activities stored for use in horticulture/ landscape development within the project site?

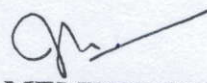
35. Did disposal of construction debris during construction phase affect the neighboring communities and was it disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people? Was the construction and demolition waste managed as per Construction & Demolition Waste Management Rules, 2016?

36. Did Construction spoils, including bituminous materials and other hazardous materials, watercourses? Was the dump sites for such materials secured so that they should not leach into the adjacent land/ lake/ stream etc?

37. Diesel Generator sets:

- i) For the diesel generator used during construction phase, was the air and noise emission in conformity to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon?
- ii) Was the diesel required for operating stand by DG sets stored in underground tanks fulfilling the safety norms? Was clearance from Chief Controller of Explosives was taken?
- iii) Are the acoustic enclosures installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc?




MEMBER SECRETARY
SEIAA-TN

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38. Air & Noise Pollution Control:

- i) Were vehicles hired for bringing construction materials to the site in good condition and conformed to air and noise emission standards, prescribed by TNPCB/CPCB? Were the vehicles operated only during non-peak hours?
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Was the Incremental pollution loads on the ambient air and noise quality closely monitored during the construction phase? Was any pollution abatement measures implemented?
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Is parking fully internalized and no public space utilized? Is Parking plan as per CMDA norms?
- iv) Do the buildings have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation?

39. Building material:

- i) Were Fly-ash blocks used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009?
- ii) Was Ready-mix concrete used in building construction and necessary cube-tests conducted to ascertain their quality?
- iii) Is the use of glass reduced up to 40% to reduce the electricity consumption and load on air conditioning?


40. Storm Water Drainage:

Is Storm water management around the site and on site established by following the guidelines laid down by the storm water manual?

41. Are the following Energy Conservation Measures been implemented?

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.




MEMBER SECRETARY
SEIAA-TN

- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

42. Fire Safety:

- i) Are adequate fire protection equipments and rescue arrangements in place as per the prescribed standards?
- ii) Is proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency in place?

43. Green Belt Development:

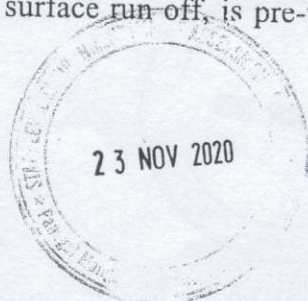
- i) Has the Project Proponent planted tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed?


44. Sewage Treatment Plant:

- i) Is the Sewage Treatment Plant (STP) installed certified by an independent expert/ reputed Academic institutions for its adequacy?

45. Rain Water Harvesting:

- i) Is roof rain water collected from the covered roof of the buildings, etc harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water is reused?
- ii) Is Rain water harvesting for surface run-off implemented as per plan? Before recharging the surface run-off, is pre-treatment planned with screens, settlers etc




MEMBER SECRETARY
SEIAA-TN

done to remove suspended matter, oil and grease, etc? Are adequate number of bore wells / percolation pits/ as provided?

iii) Is the roof rain water collected and stored in the sumps proposed to be treated before water is put to any beneficial use?


46. Building Safety:

i) Is lightning arrester properly designed and installed at top of the building and where ever is necessary?

Part – D Operation Phase

1. Has the "Consent to Operate" been obtained from the Tamil Nadu Pollution Control Board before the start of the operation of the project?
2. Is the Proponent responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years?
3. Is the ground water level and its quality monitored and recorded regularly in consultation with Ground Water Authority?
4. Is treated effluent emanating from STP recycled / reused to the maximum extent possible? Does the treated sewage conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use? Are necessary measures in place to mitigate the odour and mosquito problem from STP?
5. Is the STP continuously operated by providing stand by DG set in case of power failure?
6. Is the treated sewage used for green belt development/ avenue plantation without causing pollution?
7. Are adequate measures being taken to prevent odour emanating from solid waste processing plant and STP?
8. Is regular monitoring done regarding operation and maintenance of STP, reuse and disposal of untreated sewage and effluent, swimming pool, Solid waste Management?
9. Have any CSR / CER activities been carried out?
10. Is organic waste convertor proposed for managing the municipal solid waste (Organic components) in place? If yes, is care taken to operate and maintain the OWC such a way that there is no problem to the nearby residents?




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SEIAA-TN

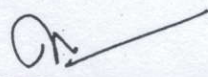
11. Is the Municipal solid waste generated collected, segregated and disposed as per Solid Waste Management Rules, 2016
12. Is the e - waste generated collected and disposed to a nearby authorized e-waste centre as per E- waste (Management& Handling), Rules 2016?
13. Is the height of stack of DG sets equal to the height needed as per CPCB norms?
14. Is the noise level maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time?
15. Is spent oil from D.G sets stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous& other Wastes (Management & Transboundary Movement) Rules 2016?
16. Is the storm water drain provided at the project site maintained without choking or without causing stagnation? Is the storm water properly disposed off in the natural drainage / channels without disrupting the adjacent public?
17. Are the used CFLs and TFLs properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination?

SEIAA
TN

Signature:

Name of the proponent:

Date:


MEMBER SECRETARY
SEIAA-TN





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A.C.S. MEDICAL COLLEGE AND HOSPITAL

(A Constituent Unit of Dr. M.G.R. Educational and Research Institute)

MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.25.09.2014

Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.

Phone : 91 44 26802133 / 155 Website : www. acsmch.ac.in

August 11, 2021

UNDERTAKING

Mr. A.C.S. Arun Kumar, Director, M/s. Dr. M.G.R. Educational and Research Institute, willing to submit this undertaking with respect to the Terms of Reference prescribed by the State Level Environmental Impact Assessment Authority – Tamil Nadu vide their Letter No. SEIAA-TN/F. No. 226/Violation/ToR-821/2020 dated 23.11.2020 for the constructed "ACS Medical College & Hospital" at S. F. Nos. 35/1, 2, 3, 63/2, 64/1A & 1B2 of Numbal Village, Ambattur Taluk, Thiruvallur District.

Dr. M.G.R. Educational & Research Institute has complied with the Terms of Reference and the data/ information submitted by us is correct to the best of our knowledge.

For Dr., M.G.R. Educational and Research Institute,

For Dr. M.G.R. EDUCATIONAL AND RESEARCH INSTITUTE

Authorised Signatory

A.C.S. Arun Kumar



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ACCREDITED BY AAC

Dr. M.G.R.

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Chennai

13.08.2021

To
The Member Secretary
State Environmental Impact Assessment Authority
3rd Floor, Panagal Building, No.1, Jeenis Road
Saidapet, Chennai – 600 015

Dear Sir,

- Ref: 1. our application seeking Environmental clearance submitted in SEIAA dtd25/03/2009
2. Letter No. SEIAA-TN/F.226/2016/NGT/dated 28/03/2018
3. Our online application SIA/TN/NCP/24686/2018 submitted on 12/04/2018
4. Lr No. SEIAA-TN F.no.226/violation/ TOR-821/2020 dated 23/11/2020

Sub: Submission of application seeking Environmental Clearance for the Constructed Hospital "ACS Medical college Hospital" at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District by M/s. Dr MGR University under violation category- Regd

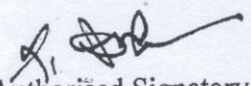
We wish to inform you that we have constructed a medical college hospital namely "ACS Medical College Hospital" at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District. Our application has been processed under violation category and SEIAA issued To Rvide letter reference cited in 4. Now we have completed the EIA study and also complied with the conditions mentioned in the TOR letter.

Please find enclosed herewith application forms along with EIA report and other annexures for obtaining Environmental clearance for the said construction project. We request you to process our application and kindly do the needful to issue Environmental Clearance for our project at the earliest.

Thanking you.

Yours sincerely,

For Dr. MGR Educational and Research Institute


Authorised Signatory
ACS Arunkumar

Enclosure: As stated above.



Acknowledgement Slip for EC application

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This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIA/TN/MIS/225908/2021
2. Category of the Proposal : INFRA-2
3. Name of the proposal : Constructed Medical College & Hospital Buildings
4. Date of Receipt of Proposal : 22 Aug 2021
5. Name of the Project proponent along with contact details
 - a) Name of the proponent : ACS MEDICAL COLLEGE AND HOSPITAL
 - b) State : Tamil Nadu
 - c) District : Tiruvallur
 - d) Pincode : 600017



Dr. M.G.R.

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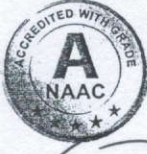
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MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.25.09.2014

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Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in



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Chennai

16.10.2021

To

The Member Secretary
State Level Environment Impact Assessment Authority, Tamil Nadu
3rd Floor, Panagal Maaligai
No.1 Jeenis Road, Saidapet
Chennai -600 015

Sir,

Sub: Environmental Clearance –Dr. MGR Educational and Research Institute (Deemed to be University) – Constructed Medical College & Hospital Building “ACS Medical College& Hospital” at S.F Nos: 35/1, 2, 3, 63/2, 64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District under project category – B1 and schedule S.No. 8(a) – Additional Details – Regd.

Ref: 1. Our application seeking EC submitted in SEIAA dated 25/03/2009
2. Letter No. SEIAA-TN/F.226/2016/NGT/dated 28/03/2018
3. Letter No. SEIAA-TN F.No.226/Violation/ TOR-821/2020 dated 23/11/2020
4. Our final EIA submitted on 23/08/2021

In continuation to the letter cited above, we are furnishing the following additional details for our project.

1. Copy of land document / certificate issued by the competent authority for the survey number 64/1B2 in the name of the applicant.

Copy of Land ownership document and correlation statement regarding old survey numbers and new survey numbers obtained from Survey of Land Records department is enclosed as **Annexure-IA and IB** respectively for your reference. This clearly shows the ownership of SF No. 64/1B2 in your name.





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Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in

..2..

2. Copy of land use certificate issued by the competent authority for the survey number 64/1B2 was not submitted by the project proponent.

Copy of Land use G.O., CMDA land use map and correlation statement regarding old survey numbers and new survey numbers obtained from Survey and Land Records department is enclosed as **Annexure –IB and IC** respectively for your reference.

3. Proponent has submitted only the acknowledgement copy from the Commissioner(i/c), Tiruverkadu municipality letter dated 05.07.2013 for the water supply and there is no communication for current status of the water supply (same shall be obtained from project proponent)

Copy of commitment letter obtained from Tiruverkadu municipality for fresh water supply and for excess water disposal arrangements is enclosed as **Annexure - II**

4. Design details of STP & ETP should be certified by recognised academic institutions like IIT/ANNA UNIVERSITY. (The proponent has submitted in adequate design from its own institution)

We have engaged Anna University to vet the design adequacy of our installed STP. The adequacy report vetted by them is enclosed as **Annexure - III**.

5. Details of performance of the STP & ETP for last 2years should be furnished as per the conditions imposed in ToR 23.11.2020.

We wish to inform you that Effluent generated from our premises is given primary treatment and then sent to STP for further treatment. Samples from both STPs were taken monthly and analysed by third party labs. Copy of test reports pertaining to the period of April 2019 to April 2021 is enclosed for your reference as **Annexure – IV**.



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Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.

Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in

..3..

6. CER proposal to be submitted.

We wish to inform that our application to SEIAA is under violation category. Hence we will pay the necessary CER amount prescribed by SEAC directly to Environmental Management Authority (EMAT) upon completion of our appraisal meeting and upon confirmation of SEAC/SEIAA

7. GPS co-ordinates was not furnished by the project proponent.

We wish to inform you that we have already submitted google map indicating our entire project boundary mentioning GPS co-ordinates along with our application (Refer page No.99) and the same is enclosed as **Annexure -V.**

8. The project proponent has to submit the building plan approval from CMDA/DTCP.

Copy of building plan approval obtained from CMDA and Local body is enclosed as **Annexure - VI.**

With the above detailed submission we request the SEIAA to consider our reply and process our application seeking Environmental clearance and issue the same as early as possible.

Thanking you.

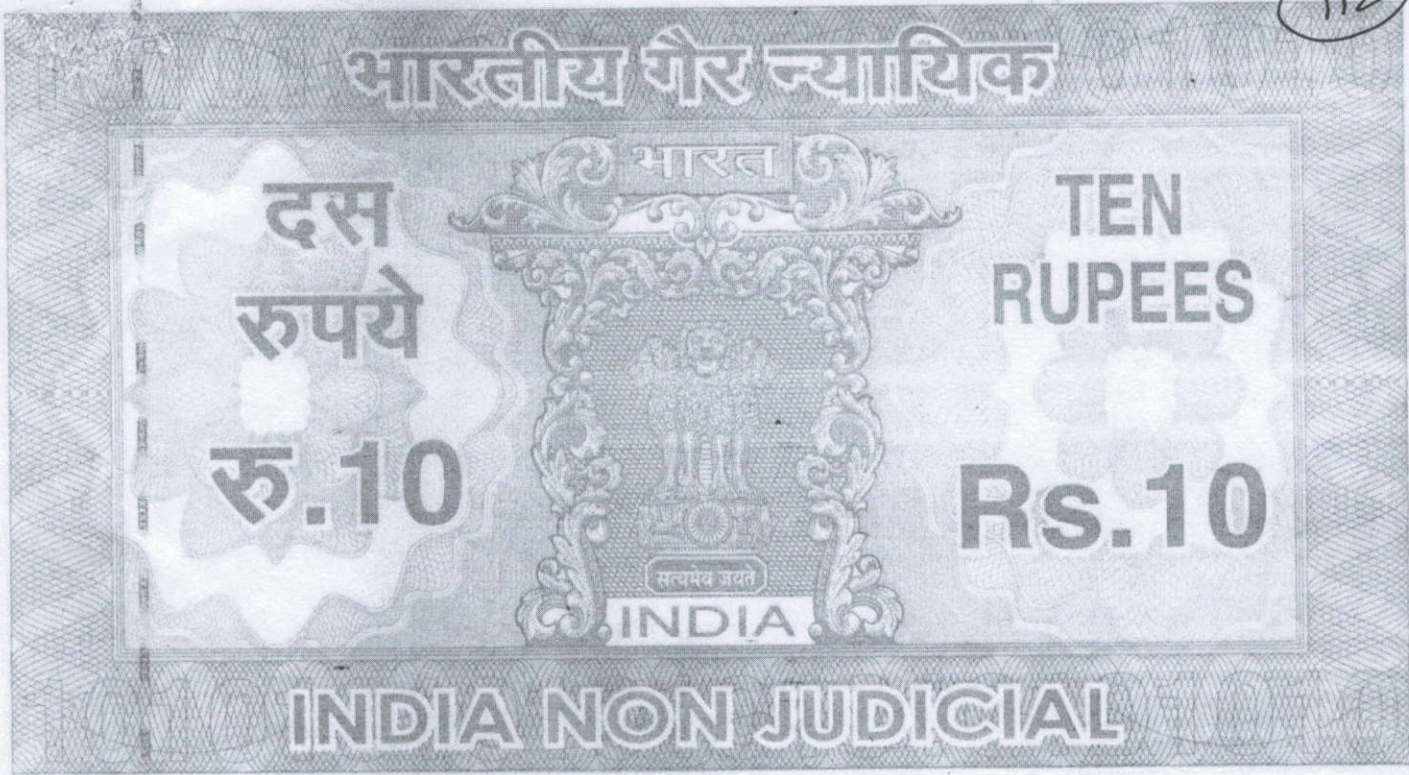
Yours sincerely,

For M/s. ACS Medical college hospital

Authorised signatory

Enclosure: as stated above.

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தமிழ்நாடு TAMIL NADU
29 JUL 2021

56AA-252462
R. LAKSHMANA
STAMP VENDOR
L. C. No: 6/772/B3/
No: 261, E.V R ROA
AMINJIKARAI, CHENNAI

AGREEMENT

This agreement is entered into on the **01.12.2021**

Between

M/s. TamilNadu Waste Management Ltd., functioning at Level 4, 'Diamond Dune' 323, Poonamalle High Road, Chennai – 600 029, and having its registered office at 6-3- 1089/10&11, Gulumohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad -500082 here after called as TNWML represented by **Mr. M. Sridhar Reddy -Regional Manager.**

And

M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, No:12B, Senthamiz Nagar Main Road, Shantha Avenue, Nerkundrum, Chennai-600107. Whereas TNWML has setup a common facility in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016, for collection, transportation, treatment and disposal of the bio-medical waste generated by the "Health Care Establishments" (Hospitals, Nursing clinics, Medical Colleges, Diagnostic Centers, Dental Clinic

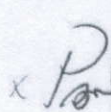


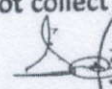
Whereas M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, is a health centre generating biomedical waste which is need to be managed in accordance with the Bio – Medical waste (Management and Handling) Rules, 2016, of Govt. of India;

Whereas TNWML offers to provide the services required for Bio-Medical waste Management to be compliance with the above said rules on a user-pay principle at Rs.3,333/- Per Month plus taxes duties if applicable.

Whereas M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, agrees to utilize the services of TNWML for disposal of Bio-Medical Waste on the terms and conditions set forth herein;

1. M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, should segregate properly & store the waste in Non – chlorinated color codedbags as trained by TNWML in accordance with the Bio-Medical waste (Management and Handling) Rules, 2016, Govt of India
2. M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, will give its Bio-Medical wastes including all the disposable plastic material (i.e., Gloves, Tubes, IV Sets, plastic Iv Sets, Plastic IV Bottles and urine bags etc), with properly packed in color coded bags as per Tamil Nadu Pollution Control Board Regulation for treatment and disposal to TNWML. The waste should be given at one single point by M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, to TNWML's Vehicle.
3. Whereas TNWML offer to provide the services required to M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre-, be complied with the above said rules, on a `user-pay-principle at Rs.40,000/- Per Year as one year payment from your esteemed Health care establishment. This charge will be fixed for a period from date of this agreement and thereafter subject to mutually agreed terms and conditions.
4. M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, shall pay Rs.590/- (Rupees Five Hundred ninety only) yearly as Membership fees while renewal. (Nonrefundable)
5. TNWML & TNPCB will make periodic inspections M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, regarding collection and segregation of Bio-Medical wastes etc.
6. TNWML shall provide the initial training, free of cost, about segregation of waste, collection of waste in color coded bags as well as occupational safety in management and handling of Bio-Medical Waste.
7. TNWML shall distribute puncture proof container (PPC) Rs. 75/- each (one time purchase) and non-chlorinated color-coded bags with Bar code strikers as per your requirement of Bags sizes with extra cost – color (Yellow & red) TNWML not collect the other bags (i.e., chlorinated bags) – Bags Rs.4.50/- each plus GST as applicable.
8. TNWML shall collect the waste from M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre—, daily or mutually agreed by both the parties. TNWML will not collect the bio- medical wastes which are not segregated or properly packed. TNWML will not collect Generalgarbage waste.


DEAN
M/S A.C.S. MEDICAL COLLEGE & HOSPITAL

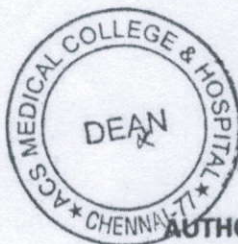

TANJAVUR NATURE WASTE MANAGEMENT LTD
CHENNAI
Cont...3

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9. In case TNWML fails to collect waste within 24 hours of previous collection M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, shall inform TNWML and the same shall be cleared within the next 24 hours.
10. TNWML shall be liable for violation under the Bio – Medical waste (management and Handling) Rules, 2016 from the time waste is handed over to TNWML at the premises of M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, and shall meet all the rules and regulations stipulated by the TamilNadu Pollution Control Board.
11. In case M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, found any irregularities in collection of waste they can send a notice in writing to TNWML for immediate action. All complaints (if any) shall be attended to in the shortest possible time, (48 hours)
12. TNWML shall send the bill for the preceding month by the 3rd of the next month and the same shall be paid by D.D or cheque drawn in favor of "Tamil Nadu Waste Management Ltd.," payable at Chennai.
 - (i) M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, will ensure timely payment to TNWML before 15th of every month.
 - (ii) Payment made after 15th, will attract an additional levy of Rs. 10 per day till the payment is made
13. In case of non-receipt of payment on the agreed date from the M/s A.C.S. Medical College & Hospital, Department of Community Medicine, Urban Health Training Centre, TNWML will stop the collection of waste immediately with intimation to TamilNadu Pollution Control Board. The delayed payment will be collected as per item 12(ii) above.
14. Agreement can be terminated by giving one month notice from either side or will be automatically terminated if the services are not started within a month by either side from the date of this agreement.

All the above points will have legal binding for a minimum period from date of this agreement.

This Agreement is Effective from 01.12.2021 to 30.11.2022


FOR HCE
[Signature]
AUTHORIZED SIGNATORY

FOR TNWML

[Signature]
AUTHORIZED SIGNATORY

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रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र The Gazette of India

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CG-DL-E-12012022-232594

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 142]
No. 142]

नई दिल्ली, मंगलवार, जनवरी 11, 2022/पौष 21, 1943
NEW DELHI, TUESDAY, JANUARY 11, 2022/PAUSHA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 11 जनवरी, 2022

का.आ. 146(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में और भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में प्रकाशित भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 5651(अ), तारीख 05 नवंबर, 2018 का अधिकांत करते हुए उन बातों के सिवाय अधिकांत करते हुए जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण तमिलनाडु (जिसे इसमें इसके पश्चात् प्राधिकरण, तमिलनाडु कहा गया है) का गठन करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

1.	डॉ. एन कृष्णकुमार, आईएफएस (सेवानिवृत्त), जी/3/1, तार्इशा एआईएस हाउसिंग कॉम्प्लेक्स नतेसन नगर वेस्ट 3स्ट्रीट विरुगमवक्कम, चेन्नई-600092	अध्यक्ष;
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8. एम.ई.ए.सी., तमिलनाडु सामूहिक उत्तरदायित्व के सिद्धांत पर काग करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।
9. हितों के टकराव से बचने के लिए-
- क. प्राधिकरण, तमिलनाडु और एमईएसी, तमिलनाडु के अध्यक्ष और सदस्य यह घोषित करेंगे कि वे किस परामर्श संगठन और परियोजना के प्रस्तावक से भी जुड़े हैं;
- ख. प्राधिकरण तमिलनाडु और एमईएसी, तमिलनाडु के अध्यक्ष और सदस्य किसी परियोजना के लिए पर्यावरणीय समाघात निर्धारण (ईआईए) पर्यावरण प्रबंधन योजना की तैयारी के लिए कोई परामर्श या सहयोगी नहीं लेंगे, जो उनके कार्यकाल के दौरान प्राधिकरण, तमिलनाडु और एमईएसी, तमिलनाडु द्वारा मूल्यांकन किया गया; तथा
- ग. यदि पिछले पांच वर्षों में, अध्यक्ष या प्राधिकरण, तमिलनाडु और एमईएसी, तमिलनाडु के किसी भी सदस्य ने किसी परियोजना प्रस्तावक के लिए परामर्श सेवाएं प्रदान की हैं या ईआईए अध्ययन आयोजित किया है, तो उस स्थिति में वे स्वयं को ऐसे समर्थकों द्वारा प्रस्तावित किसी भी परियोजना के मूल्यांकन की प्रक्रिया में प्राधिकरण, तमिलनाडु और एमईएसी, तमिलनाडु की बैठक बचाव करेंगे।
10. तमिलनाडु राज्य सरकार, प्राधिकरण तमिलनाडु और एम.ई.ए.सी., तमिलनाडु के लिए मन्त्रालय के रूप में कार्य करने के लिए किसी अभिकरण को अधिसूचित करेगी और सभी वित्तीय और संभार तंत्र संबंधी सहायता, जिसके अंतर्गत वास-सुविधा, परिवहन और उनके सभी कानूनी कृत्यों की बाबत अन्य सुविधाएं भी हैं, उपलब्ध कराएगी।
11. प्राधिकरण, तमिलनाडु के अध्यक्ष और सदस्यों तथा एम.ई.ए.सी., तमिलनाडु के अध्यक्ष और सदस्यों की बैठक की फीस, यात्रा भत्ता और मंहगाई भत्ता तमिलनाडु राज्य सरकार के नियमों के अनुसार संदत्त किया जाएगा।

[फा.-आईए3-1/4/2021-आई.ए.।।।]

डॉ. सुजीत कुमार वाजपेई, संयुक्त सचिव,

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 11th January, 2022

S.O. 146(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O.1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), and in supersession of the notification of the Government of India, in the Ministry of Environment, Forest and Climate Change, number S.O.5651, dated the 5th November, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), except as respects things done or omitted to be done before such supersession, the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Tamil Nadu (hereinafter referred to as the Authority, Tamil Nadu) comprising of the following Members, namely:-

1	Dr. N. Krishnakumar, IFS (Retired), G/3/1, TAISHA AIS Housing Complex Natesan Nagar West 3 rd Street, Virugambakkam, Chennai-600092	Chairman;
2	Dr. S. Ganapathy Venkatasubramanian B-189, 5 th Link Road, Ammaa Ashram, Madras University Staff Colony, Palkalai Nagar, Palavakkam, Chennai-600041	Member;

3	Director of Environment, Chennai – 600 015	Member Secretary.
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2. The Chairman and Members of the Authority, Tamil Nadu shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.
3. The Authority, Tamil Nadu shall exercise such powers and follow such procedures as specified in the said notification.
4. The Authority, Tamil Nadu shall take its decision on the recommendations of the State Level Expert Appraisal Committee constituted under paragraph 5 for the State of Tamil Nadu.
5. For the purpose of assisting the Authority, Tamil Nadu, the Central Government, in consultation with the State Government of Tamil Nadu, hereby constitutes the State Level Expert Appraisal Committee (hereinafter referred to as SEAC), Tamil Nadu comprising of the following Members, namely:-

1.	Shri K. Deenabandu, IAS (Retired) 5, Rajarajan Street, Kalakshetra Colony, Besant Nagar, Chennai-600090	Chairman;
2.	Shri. K. Kumar, Former JCEE, TNPCB BBCL Vajra, Flat No:12C, Tower No:3, Service Road, Nolambur, Chennai-600037	Member;
3.	Dr. B. Gowtham, Assistant Professor & Head, Presidency College Department of Geology, Presidency College(Autonomous), Chennai-600005	Member;
4.	Dr. P. Balamadeswaran, Assistant Professor, Department of Mining Engineering College of Engineering Guindy, Anna University, Chennai-600025	Member;
5.	Shri. Velazhagan D, Assistant Environmental Engineer (Retired), TNPCB F1B- Block, New castle apartment, 17/3, Thiruvalluvar Nagar Main Road, Keelkattalai, Chennai-600117	Member;
6.	Dr. V. Selvam Former Director, MSSRF 23, Thillai Natarajar Road Kanagasabai Nagar, Chidambaram -608001	Member;
7.	Dr. G. Anne Josephine Selvam, Manager (Retired), TNPCB Plot No.59, West Main Road, Balaji Nagar, Madambakkam, Chennai 600126	Member;
8.	Shri. K.S.S.V.P. Reddy, IFS (Retired), C/902, TAISHA Housing Complex, Near Natesan Nagar, Virugambakkam, Chennai-600092	Member;
9.	Shri R. Thangaprakasam, Former CE, Public Works Department HIG 26/TNHB Apartments, 4 th Avenue, Indra Nagar, Adyar 600020	Member;
10.	Dr. Kurian Joseph, Professor of Environmental Engineering Centre of Environmental Studies, Anna University, Chennai-600025	Member;
11.	Dr. D. Narasimhan Associate Professor (Rtd), Madras Christian college (Autonomous), Tambaram	Member;

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	5, Santhana Lakshmi Street, Rajeswari Nagar, Selaiyur, Chennai – 600 059.	
12.	Dr. Ramasubramanian, Executive Director, National Aqua Foundation Flat B-4, Sri Jal Ganapathy Flats, 9/4, School Street, Radhanagar, Chromepet, Chennai-600044	Member;
13.	Dr. Kavi Kumar, Professor, Madras School of Economics Chennai-600025	Member;
14.	Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai- 600 032	Member Secretary.

6. The Chairman and Members of SEAC, Tamil Nadu shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.
7. The SEAC, Tamil Nadu shall exercise such powers and follow such procedures as specified in the said notification.
8. The SEAC, Tamil Nadu shall function on the principle of collective responsibility and the Chairman shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.
9. In order to avoid any conflict of interest –
 - a. the Chairman and Members of the Authority, Tamil Nadu and SEAC, Tamil Nadu shall declare as to which consulting organisation they have been associated with and also the project proponents;
 - b. the Chairman and Members of the Authority, Tamil Nadu and SEAC, Tamil Nadu shall not undertake any consultation or associate with preparation of Environmental Impact Assessment (EIA) Environment Management Plan for a project, which is to be appraised by the Authority, Tamil Nadu and SEAC, Tamil Nadu during their tenure; and
 - c. if in the past five years, the Chairman or any of the Members of the Authority, Tamil Nadu and SEAC, Tamil Nadu have provided consultancy services or conducted EIA studies for any project proponent, in that event they shall recuse themselves from the meeting of the Authority, Tamil Nadu and SEAC, Tamil Nadu in the process of appraisal of any project being proposed by such proponents.
10. The Government of Tamil Nadu shall notify an agency to act as Secretariat for the Authority, Tamil Nadu and SEAC, Tamil Nadu and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.
11. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Tamil Nadu and SEAC, Tamil Nadu shall be paid as per the rules of the State Government of Tamil Nadu.

[F. No. IA3-1/4/2021-IA.III]
DR. SUJIT KUMAR BAJPAYEE, Jt. Secy.



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TAMIL NADU POLLUTION CONTROL BOARD

Proceedings. No.T1/TNPCB/F.022435/RL/TLR/W&A/2022-1 dated. 24.01.2022

Sub: TNPCB – Industries – M/s. ACS Medical College and Hospital (Dr. M.G.R. University), SF. No. 35/1,2,3 64/1A, 63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District - Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – Issued - Regarding.

- Ref:
1. Proc.No.F-Tech-011 (NA-21)/W&A/19 dated 22.01.2019
 2. Board's Proc. No.T14/TNPCB/F.2654/RLW&A/TLR/2019 dt. 25.02.2019
 3. Complaint received from the Public of Thiruverkadu and from the District Collector, Tiruvallur through e-mail on 19.11.2021
 4. DEE's Lr.No.DEE/TNPCB/TLR/RL/2021 dated 26.11.2021
 5. DEE's Lr.No.DEE/TNPCB/TLR/RL/2021 dated 08.12.2021

Whereas, vide reference 1st cited a show cause notice was issued to the HCF M/s. ACS Medical College and Hospital (Dr. M.G.R. University). SF. No. 35/1,2,3 64/1S,63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District for the reasons stated therein.

Whereas, vide reference 2nd cited, directions under Section 33A of the Water (P&CP) Act, 1974 as amended and Section 31A of the Air (P&CP) Act, 1981 as amended was issued to the said HCF for the reasons stated therein.

Whereas, vide reference 3rd cited a complaint was received from the Public of Thiruverkadu on 19.11.2021 regarding discharge of sewage mixed with rain water from M/s. ACS Medical College and Hospital (Dr. M.G.R. University). SF. No. 35/1,2,3 64/1S,63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District into the nearby residential areas of Kaveri Nagar, Madhiravedu in Thiruverkadu Municipality causing nuisance to the Public & health issues to the nearby residents and also another complaint was received from the District Collector, Tiruvallur on 19.11.2021 through e-mail regarding discharge of sewage from M/s. ACS medical College and Hospital (Dr. M.G.R. University) into M/s. Sindhi College campus causing nuisance & health issues to the students and staffs.

Whereas, the said HCF was inspected by the DEE/TLR on 19.11.2021 and reported the following.

1. The Medical College with Hospital of M/s. ACS Medical College and Hospital (Dr. M.G.R. University), was found under operation without obtaining consent to operate of the Board and without obtaining Environmental clearance as required under EIA Notification, 2006.
2. The HCF has not applied for CTO along with the EC and not complied with the directions issued vide Board's Proc. dated 25.02.2019.
3. The sewage mixed with rain water was disposed through hose pipe outside the premises into the nearby residential area and also into M/s. Sindhi College campus and found stagnated therein causing nuisance to the Public.
4. Sewage generated from the HCF was treated in the existing STP.
5. Trade effluent generated from the HCF was treated in ETP provided and Physico-chemically treated trade effluent was further treated along with Sewage in the STP provided.
6. The Bio Medical waste generated from the HCF is disposed through CBMWTF of M/s. Tamilnadu Waste Management Limited, Kinnar Village, Madhuranthagam Taluk, Chengalpattu District.

Whereas, vide reference 4th & 5th cited, the DEE/TLR has recommended for the issue of the directions under Section 33A of the water (Prevention & Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended, since the said HCF is in operation without obtaining Environmental clearance as required under EIA Notification, 2006 and Consent to operate from the Board.

Therefore, in exercise of powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended, the Board issues the direction to the HCF M/s. ACS Medical College and Hospital (Dr. M.G.R. University). SF. No. 35/1,2,3 64/1S,63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District to comply with the following and to furnish the action taken report to the Board on or before 31.01.2022.

1. The HCF shall obtain Environmental Clearance under EIA Notification, 2006 within a period of 2 months
2. The said HCF & Medical institute shall apply and obtain Consent to Operate of the Board within a period of 3 months.
3. The HCF shall ensure that no treated/untreated sewage and trade effluent shall gain access to the nearby land/water source at any point of time.



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TAMIL NADU POLLUTION CONTROL BOARD

Failure to comply with the above said directions will lead to issue of further directions for closure and stoppage of power supply to your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The receipt of this proceeding shall be acknowledged.

R. Jayaram
25/11/2022
For Chairman
25/11/2022

To

✓ The Trustee,
M/s. ACS Medical College and Hospital,
No.22 (121), G.N Chetty Road,
T.Nagar, Chennai - 600017

Copy To

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board
Chennai Zone.
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Tiruvallur.
3. File



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TAMIL NADU POLLUTION CONTROL BOARD

Proc No. T1/TNPCB/F.022435/TLR/BMW/RL/2022-2 dated: 24.01.2022

Sub: TNPCB – BWM – M/s. ACS Medical College and Hospital (Dr. M.G.R. University), SF. No. 35/1,2,3 64/1A, 63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District – Showcause under Section 5 of the Environment (Protection) Act, 1986 issued for the violation of provisions of the Bio-medical Waste Management Rules, 2016 as amended - Regarding.

- Ref: 1. Proc.No.F-Tech-011 (NA-21)/W&A/19 dated 22.01.2019
2. Board's Proc. No.T14/TNPCB/F.2654/RLW&A/TLR/2019 dated 25.02.2019
3. Complaint received from the Public of Thiruverkadu and from the District Collector, Tiruvallur through e-mail on 19.11.2021
4. DEE's Lr.No.DEE/TNPCB/TLR/RL/2021 dated 26.11.2021
5. DEE's Lr.No.DEE/TNPCB/TLR/RL/2021 dated 08.12.2021

Whereas, vide reference 1st cited a show cause notice was issued to the HCF M/s. ACS Medical College and Hospital (Dr. M.G.R. University). SF. No. 35/1,2,3 64/1S,63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District for the reasons stated therein.

Whereas, vide reference 2nd cited, directions under Section 33A of the Water (P&CP) Act, 1974 as amended and Section 31A of the Air (P&CP) Act, 1981 as amended was issued to the said HCF for the reasons stated therein.

Whereas, vide reference 3rd cited a complaint was received from the Public of Thiruverkadu on 19.11.2021 regarding discharge of sewage mixed with rain water from M/s. ACS Medical College and Hospital (Dr. M.G.R. University). SF. No. 35/1,2,3 64/1S,63/2, Noombal Village, Poonamallee Taluk, Tiruvallur District into the nearby residential areas of Kaveri Nagar, Madhiravedu in Thiruverkadu Municipality causing nuisance to the Public & health issues to the nearby residents and also another complaint was received from the District Collector, Tiruvallur on 19.11.2021 through e-mail regarding discharge of sewage from M/s. ACS medical College and Hospital (Dr. M.G.R. University) into M/s. Sindhi College campus causing nuisance & health issues to the students and staffs.

Whereas, the said HCF was inspected by the DEE/TLR on 19.11.2021 and reported the following.

1. The Medical College with Hospital of M/s. ACS Medical College and Hospital (Dr. M.G.R. University), was found under operation without obtaining consent to operate of the Board and without obtaining Environmental clearance as required under EIA Notification, 2006.

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2. The HCF has not applied for CTO along with the EC and not complied with the directions issued vide Board's Proc. dated 25.02.2019.
3. The sewage mixed with rain water was disposed through hose pipe outside the premises into the nearby residential area and also into M/s. Sindhi College campus and found stagnated therein causing nuisance to the Public.
4. Sewage generated from the HCF was treated in the existing STP.
5. Trade effluent generated from the HCF was treated in ETP provided and Physico-chemically treated trade effluent was further treated along with Sewage in the STP provided.

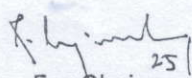
The Bio Medical waste generated from the HCF is disposed through CBMWTF of M/s. Tamilnadu Waste Management Limited, Kinnar Village, Madhuranthagam Taluk, Chengalpattu District.

Whereas, vide reference 4th & 5th cited, the DEE/TLR has recommended for the levy of environmental compensation for the non-compliance of the provisions of the BMW Rules, 2016, since the said HCF is in operation without obtaining Environmental clearance as required under EIA Notification, 2006 and Consent to operate from the Board.

Hence, the Board has decided to issue show cause notice to the HCF for the said non-compliances.

Now, therefore, in view of the above facts and in exercise of the powers delegated to TNPCB, under Section 5 of the Environment (Protection) Act 1986, you are hereby directed to show cause as to why the Board shall not recover the Environmental Compensation from you for the non compliance of the provisions of the Biomedical Waste Management Rules, 2016 as amended. A reply to the show cause notice shall be furnished so as to reach to this office within 15 days from the receipt of this notice, failing which TNPCB will be constraint to initiate action as deemed necessary and appropriate in the circumstances under the Environment (Protection) Act 1986, as amended.

The receipt of the proceedings shall be acknowledged.


25/11/2022
For Chairman

To

- ✓ The Trustee,
M/s. ACS Medical College and Hospital,
No.22 (121), G.N Chetty Road, T.Nagar, Chennai - 600017

Copy To

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board
Chennai Zone.
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Tiruvallur.
3. File



Dr. M.G.R.

EDUCATIONAL AND RESEARCH INSTITUTE

DEEMED TO BE UNIVERSITY

UNIVERSITY WITH GRADED AUTONOMY STATUS

A.C.S. MEDICAL COLLEGE AND HOSPITAL

(A Constituent Unit of Dr. M.G.R. Educational and Research Institute)

MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.25.09.2014

Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.

Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in



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28.01.2022

The Chiarman
Tamilnadu Pollution Control Board
No.76, Mount Salai,
Guindy, Chennai – 600 032.

Sir,

Sub : ACS Medical College and Hospital (Dr.MGR Educational and Research Institute) – S.F.No. 35/1,2,3,64/1A, 63/2, Noombal Village, Poonammalli Taluk, Thiruvallur District – Show cause under section 5 of the Environment (Protection) Act 1986 issued – Reply to Show cause submitted – Reg.

Ref : Chairman, Tamilnadu Pollution Control Board Proc. No. T1/TNPCB/F.022435/TLR/BMW/RL/2022-2 dated 24.01.2022

With reference to show cause notice cited above, we wish to submit the following for your kind perusal.

We had obtained Consent of Establishment for Air and Water from Tamilnadu Pollution Control Board through Consent order No.4324 dt. 14.02.2008 for water and 4268 dt. 14.02.2008 for Air. Subsequently, we had applied to State Level Environmental Impact Assessment Authority for EC clearance on 28.04.2010.

The proposal sent to Govt. of India was returned to State Govt. for disposal at State level. Based on that, we again submitted our proposal to State Level Impact Assessment Authority.

The State Level Expert Committee cleared our proposal and issued orders for ToR in Letter No.SEIAA-TN/F.No.226/Violation/ToR-821/2020 dated:23.11.2020. After attending the remarks, we had submitted our proposal for placing before the



Dr. M.G.R.

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(A Constituent Unit of Dr. M.G.R. Educational and Research Institute)

MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.25.09.2014

Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.

Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in



..2..

Committee. In the mean time, the terms of Office of the Committee has expired and the new Committee was formed only recently.

As our proposal is now pending to be placed before the Committee, we shall obtain the clearance from EC and submit the same once the meeting is held.

After obtaining clearance from SEIAA, we shall apply and obtain the consent to operate from Tamilnadu Pollution Control Board.

We wish to state that we have established adequate quantity of STP and ETP to treat the sewage and trade effluent and as such no untreated water is let out from our Premises.

The recent rains, almost the entire Tamilnadu was devastated and there was flooding from all the directions including water from Sindhi College. We have not let out any treated or untreated sewage to the nearby land / water source.

We shall also ensure that no treated / untreated sewage and trade effluent shall gain access to the nearby land / water source at any point of time.

In the circumstances, we request you to drop further action in this regard.

For ACS Medical College & Hospital

[Signature]
Authorised Signatory

- Copy to : (1) The Joint Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board, Chennai Zone
- (2) The District Environmental Engineer
Tamilnadu Pollution Control Board, Thiruvallur.

University Office :

Periyar EVR Salai (NH4 Highway), Maduravoyal, Chennai - 600095.

Ph : 91 44 2378 2176 / 2186 / 2085 | Fax : 91 44 2378 3165

Email : registrar@drmgrdu.ac.in | www.drmgrdu.ac.in

Corporate Office

No.22, G.N. Chetty Road, T.Nagar, Chennai - 600017

Ph : 91 44 2834 5166 / 36

Fax : 91 44 2834 1186 | Email : drmgr.corporate@gmail.com



Dr. M.G.R.

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A.C.S. MEDICAL COLLEGE AND HOSPITAL

(A Constituent Unit of Dr. M.G.R. Educational and Research Institute)

MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.25.09.2014

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Date: 10.02.2022

To,

The Chairman, TNPCB,
No.76, Anna Salai,
Guindy,
Chennai – 600 032.

Sir,

Sub: TNPCB – WBM - M/s. ACS Medical College and Hospital (Dr. MGR Educational and Research Institute), Noombal Village, Poonamallee Taluk, Tiruvallur District – Show cause under Sec 5 of the Environment (protection) Act, 1986 issued for violation of provisions of Bio Medical waste management rules 2016 – Reply submitted - Reg

Ref: Proceedings of Chairman TNPCB No.TNPCB/F.022435/TLR/BMW/RL/2022 – 2 dt. 24.01.2022

With reference to the proceedings of Chairman TNPCB cited above, we submit the following for your kind perusal and favorable orders.

From the inception of ACS Medical College and Hospital, we are strictly following all the provisions of TNPCB. We had obtained consent to establish for air and water during 2008 itself. As per the directions in the above consent letter to obtain Environmental Clearance from MOEF Gov of India as per EIA notification 2006. Accordingly, we had applied to the Ministry of Environment and Forest, Government of India as per the procedure that existed then.



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Subsequently, Government of India had returned all the pending proposals to Environment Clearance to the respective states. Based on that we had applied to the State Environmental Assessment Authority.

The State Level Expert Committee in their Letter No. SEIAA-TN/F.No.226/Violation/ToR-821/2020 dt. 23.11.2020 issued orders for ToR based on the above orders we had submitted our proposal for facing before the SEIAA, after attending all the remarks.

In the meantime the term of Office of the previous committee expired and the new committee has recently taken over office. The committee is yet to sit for their Meeting.

Once our proposal pending before the committee is cleared we shall apply and obtain the consent from TNPCB.

As regards the Disposal of Bio Medical Waste, we submit that our Institution had entered into an agreement with M/s. Tamil Nadu Waste Management Limited functioning at Level 4, Diamond Dune, 323 Poonamallee High Road, Chennai – 600029 for collection, transportation, treatment and disposal of Bio Medical Waste generated by our Institution.

The agreement with Tamil Nadu Waste Management Limited is renewed year after year and lastly the agreement was entered on 1st April 2021 (copy of the agreement enclosed)

As per the agreement, M/s. Tamil Nadu Waste Management Limited is periodically removing the Bio Medical Waste from our Institution.

In the above circumstances, we request the respected Chairman to kindly consider our reply and drop all further proceedings.

Thanking You,

Serval
For ACS Medical College

Agenda No. 247-08

(File No: 226/2021)

Proposed Constructed Medical College & Hospital Buildings at S.F. No. 35/1,2,3,63/2,64/1A & 1B2 in Numbal village, Ambattur Taluk, Tiruvallur District Tamil Nadu by M/s. A.C.S. Medical College & Hospital – Environmental clearance under violation notification dated: 08.03.2018 of MoEF & CC – Regarding.

(SIA/TN/MIS/225908/2021 Dt. 22.8.2021)


The proposal was placed in this 247th SEAC Meeting held on 18.2.2022. The project proponent gave detailed presentation. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

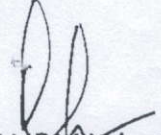
1. The Proponent, M/s. A.C.S. Medical College & Hospital has applied for Environmental Clearance for the Construction of Hospital in S.F. No. 35/1,2,3,63/2,64/1A & 1B2 in Numbal village, Ambattur Taluk, Tiruvallur District Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(b) "Built and Construction project" of the Schedule to the EIA Notification, 2006.
3. The Proponent has issued with ToR under violation category vide Letter No. SEIAA-TN/F.No.226/Violation/ToR-821/2020 dated: 23.11.2020.

Based on the presentation made by the proponent and the documents furnished, the Committee requested the PP to furnish the following additional details:

1. Last 3 year turnover details including COVID period.
2. Details of existing bore wells located inside the unit's premises with qualitative and quantitative analysis.
3. Contour study shall be conducted in respect of rain water harvesting through IIT/Anna University and submit the report to SEIAA.


MEMBER SECRETARY
SEAC -TN

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CHAIRMAN
SEAC TN 4/3/2022

4. Performance study of the existing STP, ETP and medical waste disposal system by Anna University, Department of CES.

Further the SEAC has decided to constitute a subcommittee for onsite inspection and on the receipt of subcommittee's report and additional details sought, this subject will be taken up for consideration.



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Shri K. DEENABANDU, IAS (Retired),
CHAIRMAN

STATE EXPERT APPARISAL COMMITTEE- TN
3rd Floor, Panagal Maligai,
No.1, Jeenis Road, Saidapet,
Chennai-600015,
Phone No:044-24359973
Fax No: 044-24359975

Lr.No.SEAC-TN/Site Inspection//2022 dated: .04.2022.

To

The Sub-Committee Members,
SEAC-TN

Sir,


Sub: SEAC-TN- Proposal seeking Terms of Reference/Environmental Clearance
for the activities as listed- Site Inspection – to be carried out –Regarding
Ref: 1. File No.226, Minutes of the the 247th SEAC meeting held on 18.03.2022

It is informed that a sub-committee comprising of the following members is constituted by SEAC to inspect and study the field condition in proposal seeking Terms of Reference / Environmental clearance for the following activities.

Sl No	File No	EC/T oR	Activity	Name & address of the proponent	Extent	Project address
1	226	EC	A.C.S Medical College & Hospital	The President Dr. M.G.R Educational and Research Institute New No. 22, Old No. 121, G.N. Chetty Road, T.Nagar, Chennai – 600 017	10000	S. F. No. 35/1, 2, 3, 63/2, 64/1A & 182, Numbal Village, Ambattur Taluk, Thiruvallur District

Further the subcommittee members is requested to conduct the field inspection and submit the report to SEAC within 30 days.

1. Shri R. Thangaprakasam, Member, SEAC
2. Thiru K. Kumar,, Member, SEAC


CHAIRMAN
SEAC-TN
21/4/22

- Copy to:
1. Member Secretary, SEIAA-TN;
 2. Member Secretary, SEAC-TN;
 3. File.



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Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.
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To

Chennai
08.07.2022

The Member Secretary
State Level Environment Impact Assessment Authority, Tamil Nadu
3rd Floor, Panagal Maaligai
No.1 Jeenis Road, Saidapet
Chennai -600 015.

Sir,

Sub: Environmental Clearance – M/s. Dr. MGR Educational and Research Institute –
Constructed Hospital “ACS Medical College and Hospital” at S.F Nos: 35/1, 2, 3, 63/2,
64/1A & 1B2, Numbal Village, Ambattur Taluk, Thiruvallur District under project category
– B1 and schedule S.No. 8(a) – Additional details furnished – Reg.

Ref:

1. Our application seeking EC submitted in SEIAA dated 25/03/2009
2. Letter No. SEIAA-TN/F.226/2016/NGT/dated 28/03/2018
3. Our online application SIA/TN/NCP/24686/2018 submitted on 12/04/2018
4. Our application for ToR to SEIAA – TN under Violation dated: 11.07.2018
5. Letter No. SEIAA-TN/F.226/2018 dated 13/03/2019
6. Letter No. SEIAA-TN/F.226/Violation/TOR-821/2020 dated 23.11.2020
7. Our online application SIA/TN/MIS/225908/2021 dated. 22.08.2021
8. Minutes of SEAC meeting 247 held on 18/02/22

In continuation to the SEAC minutes cited above 8th reference, we were requested to
furnish the following details so as to consider our request to grant environmental clearance
for our project. Kindly find the below additional details:

1. Last 3 years turn over details including COVID period.

Our turn over details pertaining to the ACS campus including COVID period, certified by
our Auditor is enclosed as Annexure I.

For ACS Medical College & Hospital





Dr. M.G.R.

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..2..

2. Details of existing bore wells located inside the unit's premises with qualitative and quantitative analysis.

We wish to inform that we have 3 borewells exist in our site and the same utilised for drawal of water for consumption. Our consumption details for the period of 19th March to June 2022 is enclosed as **Annexure II – A**. The samples were tested in all 3 bore wells and qualitative analytical report is enclosed as **Annexure II – B**.

3. Contour study shall be conducted in respect of rain water harvesting through IIT/ Anna University and submit report to SEIAA.

We have engaged IRS, Anna University to carry out the contour study to ascertain the contour level and report from them is enclosed as **Annexure III**.

4. Performance study of the existing STP, ETP and medical waste disposal system by Anna University, Department of CES.

We have engaged CES, Anna University to carry out the performance study of our STP and medical waste disposal system and report of the same is enclosed as **Annexure IV**. We also would like to inform you that biomedical waste generated from our campus is disposed through TNWML and copy of disposal agreement with them is enclosed as **annexure V**

With the submission of above details, we request the SEAC to consider our reply and process our application seeking Environmental clearance and issue the same as early as possible.

Thanking you.

Yours sincerely,

For ACS Medical College & Hospital

[Handwritten Signature]
Authorised Signatory

CPCB Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities

(As per Hon'ble National Green Tribunal's Order dated 12.03.2019 in the matter of O.A. 710 of 2017)

The Hon'ble National Green Tribunal (NGT) Tribunal Order in the matter of O.A. No. 710 of 2017 dated 12.03.2019 directed CPCB to impose environmental compensation charges on violators of compliance to be recovered from violators of Environmental Protection Act, 1986 (EPA) within one month. Hon'ble NGT also directed that if any violator of Environmental Protection Act, 1986 (EPA) does not recover compensation from the violators by being liable for one year which should not be less than the cost paid by CPCB. In the said order, Hon'ble NGT also stated that the mode of compensation should be determined rendering violators of rules to be non-profitable and which should be adequate to remedy the violation.

As per the direction of Hon'ble Tribunal in the matter of O.A. No. 710 of 2017 (NGT Order) dated 12.03.2019, CPCB had developed a methodology for assessing environmental compensation for non-compliance by violators with cost based on pollution potential with regard to environmental waste such as hazardous waste, solid waste, liquid waste, etc. CPCB has also developed a methodology for assessing environmental compensation for violators of Environmental Protection Act, 1986 (EPA) in case of common biomedical waste treatment facilities (CBWTF), common biomedical waste treatment facilities (CBWTF), common biomedical waste treatment facilities (CBWTF) based on Pollution Load Index (PLI) based on compliance to existing norms, effluent discharge, etc. CPCB has also developed a methodology for assessing environmental compensation for violators of Environmental Protection Act, 1986 (EPA) in case of common biomedical waste treatment facilities (CBWTF), common biomedical waste treatment facilities (CBWTF), common biomedical waste treatment facilities (CBWTF).



**Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi - 110032**

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Guidelines for Imposition of Environmental Compensation Charges against
Healthcare Facilities and Common Biomedical Waste Treatment Facilities

1.0 Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide its order dated 12.03.2019 directed CPCB to undertake study and prepare a scale of compensation to be recovered from violators of Biomedical Waste Management Rules, 2016 (BMWM Rules, 2016) within one month. Hon'ble NGT also directed that State Pollution Control Boards (SPCBs) can also recover compensation from the polluters by laying down their own scale which should not less than the scale fixed by CPCB. In the said order, Hon'ble NGT also states that the scale of compensation must be deterrent, rendering violation of Rules to be non-profitable and which should be adequate to remedy the situation.

As per the directions of Hon'ble Tribunal in the matter of O.A. No. 593 of 2017 (WP (CIVIL) No. 375/2012), CPCB had developed a methodology for assessing environmental compensation for non-compliance by industrial units, which was derived based on pollution potential with respect to air/water/hazardous waste, scale of operations, days of violation and location factor. Adopting similar premise, compensation for healthcare facilities has been derived based on Health Risk factor, type of healthcare facility, size of operations, collection, handling, storage, transportation and disposal of biomedical waste. In case of Common Biomedical Waste Treatment Facilities (CBWTFs), compensation based on Pollution Index has been derived based on compliance to emission norms, effluent discharge, sterilization process and compliance to other provisions stipulated under BMWM Rules, 2016.

2.0 Environmental Compensation for Healthcare Facilities (HCFs):

Following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

- i) No Authorization under BMWM Rules, 2016;
- ii) No arrangement with CBWTF for disposal of biomedical waste;
- iii) Improper Segregation of generated biomedical waste as per color coded system prescribed under BMWM Rules, 2016;
- iv) No facility for pre-treatment of yellow (h) category waste (microbiology, biotechnology and other clinical laboratory waste);
- v) Storage facility not provided for segregated biomedical waste (applicable for bedded hospitals);
- vi) Not provided Effluent Treatment Plant for treatment of wastewater, in case when city sewerage network is not connected to terminal STP; and
- vii) Non-compliance to other responsibilities as stipulated for Healthcare Facilities under BMWM Rules, 2016.

Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities

Environmental Compensation for HCFs = HR x T x S x R x N

Where;

- HR – Health Risk factor
- T- Type of Healthcare Facility
- S – Size of Health Care Facility
- R – Environmental Compensation factor
- N – Number of days of Violation

HR Health Risk (HR) is a number from 0 to 100 and increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility.

	No arrangement for disposal of BMW with CBWTF (1)	Not Applied for Authorization (2)	Improper Segregation of BMW (3)	No pre-Treatment (4)	On-site storage not provided or not adequate (5)	No ETP Despite requirement (6)	Score for each of Other Violations of BMW Rules, 2016 (7)
Health Risk Score (HR)	30	10	20	10	10	15	5

Note: Score of 5 to be added for each of other violations at column (7), with sum of HR limited to 100

HR is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

T is a factor for type of healthcare facility, as given below:

Type of Healthcare Facility	T Factor
Bedded Hospitals	1.0
Bedded Ayush Hospitals	0.5
Non-bedded (veterinary hospital, pathological laboratory, blood bank)	1.0
Non-bedded (clinic, dispensary, and clinical establishment)	0.5
Animal Test Houses	1.0

S is a factor for size of Healthcare Facility (HCFs) based on number of beds of the Healthcare Facility, as given below:

Size of Healthcare Facility (HCFs)	S factor
Non-bedded (clinic, dispensary, and clinical establishment)	0.15
Non-bedded (veterinary institution, pathological laboratory, blood bank)	0.2
1 to 10 bedded HCFs	0.20

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Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities

Size of Healthcare Facility (HCFs)	S factor
10 to 50 bedded HCFs	0.30
50 to 100 bedded HCFs	0.50
100 to 500 bedded HCFs	1.00
500 and more bedded HCFs	1.50
Animal Test House	1.00

N Number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMWM Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

R is a factor in Rupees, taken as 250

Further, in any case minimum Environmental Compensation in respect to Healthcare Facility shall not be less than Rs.1200/- per day.

2.1 Deterrent Factor for Healthcare Facilities

In order to make scale of environmental compensation deterrent in rendering violation of Rules to be non-profitable, a deterrent factor has been introduced in case of recurrent violations. ECC charges may increase by multiple times when;

- Healthcare facility fails to comply with action points within stipulated time as may be directed by CPCB/SPCB/PCC; or
- Fails to comply during re-inspections

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
Up to 15 days from target date	Original ECC
Between 15 to 30 days beyond target date	Two times
Fails to comply in 2 nd inspections including new violations if any	Two times
Between 30 to 45 days beyond target date	Four times
Fails to comply in 3 rd inspections including new violations if any	Four times
Beyond 60 days from target date	Closure of HCF
Fails to comply in 4 th consecutive inspection	Closure of HCF

3.0 Environmental Compensation for Common Biomedical Waste Treatment Facility (CBWTF)

Following cases will be considered for taking cognizance of non-compliance and fit for levying Environmental Compensation:

- a. Incinerator emissions not complying with standards notified under BMWM Rules, 2016;
- b. Treated wastewater not complying with standards prescribed under BMWM Rules, 2016;
- c. Not complying with standards of autoclave/microwave prescribed under BMWM Rules, 2016;

Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities

- d. Not collecting the biomedical waste from all the member HCFs timely; and
- e. Other violations to the conditions stipulated under BMWM Rules, 2016 / CPCB guidelines

Environmental Compensation for CBWTFs = PI x S x R x N

Environmental Compensation

Where;

- PI– Pollution Index
- S – Size of Operation
- R – Environmental Compensation factor
- N – Number of days of Violation

PI is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from CBWTF.

Cases	Incinerator emissions not complying with standards notified under BMWM Rules, 2016 (1)	Treated wastewater not complying with standards notified under BMWM Rules, 2016 (2)	Not complying with standards of autoclave/microwave notified under BMWM Rules, 2016 (3)	Biomedical waste not collected and disposed off within 48 hours (4)	Each of Other violations to BMWM Rules, 2016 / CPCB Guidelines (5)
PI	20	15	15	10	10

Note: Score of 10 can be added at column (5) for each of other violations, provided sum of PI is limited to 100

PI = (1) + (2) + (3) + (4) [Restricted to 100]

S Scale of operation for CBWTFs will be taken from following Table;

Authorized Treatment Capacity (Based on Incinerator size)	Scale Factor
Up to 100 Kg/hour	0.25
100 to 250 Kg/hour	0.50
250 to 500 Kg/hour	1.00
> 500 Kg/hour	1.50

R is a factor in Rupees, which is taken as 250

N Number of days for which violation took place is the period between the day of violation observed/due date of implementation as per BMWM Rules, 2016/due date of compliance of directions and the day of compliance verified by CPCB/SPCB/PCC.

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Guidelines for Imposition of Environmental Compensation Charges against
Healthcare Facilities and Common Biomedical Waste Treatment Facilities

Further, in any case minimum Environmental Compensation in respect to Common Biomedical Waste Treatment Facility shall not be less than Rs. 3,000/- per day.

For Healthcare facilities having their own treatment and disposal facility, the environmental compensation shall be calculated as in the case of CBWTFs.

3.1 Deterrent Factor for Common Biomedical Waste Treatment Facilities

In order to make scale of environmental compensation deterrent for CBWTFs to make non-compliance as not profitable, a deterrent factor has been introduced for repeated violations. ECC charges may increase by multiple times when;

- CBWTF fails to comply with action points within stipulated time as may be directed by CPCB/SPCB/PCC; or
- Fails to comply during re-inspections

Incremental effect on Environmental compensation charges are given below:

Scenario	Applicable ECC
Up to 30 days from target date	Original ECC
Between 30 to 60 days beyond target date	Two times
Fails to comply in 2 nd inspection including new violations if any	Two times
Between 60 to 90 days beyond target date	Four times
Beyond 90 days	Closure of CBWTF
Fails to comply in 3 rd consecutive inspection	Closure of CBWTF
